THE DOMESTIC WORKERS (CONDITIONS OF EMPLOYMENT) BILL, 1959.—continued

SHRI V. PRASAD RAO: Mr. Deputy Chairman, Sir, perhaps the mover of this Bill is motivated by the urge of seeking some long overdue iustice for domestic servants The motive behind it may be very laudable but the way in which the Bill is ceived and the way in which the Bill is drafted will not only not do justice to domestic workers but on the other hand is going positively to harm the cause of domestic servants. If hon, mover wanted to do justice to these domestic servants, he should first have studied in detail the problems that are confronting them. But a casual perusal of this Bill itself will suggest that it has not been done. The whole thing has been drafted in a very very superficial way. If this is meant to cover the whole of India, then certainly the problems of domestic servants, which are varied which are of different characters. should have been studied thoroughly. Here it looks as though mover has taken into consideration only the problems of the domestic servants in and around Delhi or some other cities.

First, Sir, let us see how many types of domestic servants there are. What do you exactly mean by term 'domestic servants'? In rural areas, if we examine, there is no such fine distinction between a servant and an agricultural labouver, partly because he does the work in the house of the employer and partly because he does the work in fields. In the morning he comes and cleans and sweeps the house,-some of them even clean the utensils-in the afternoon he goes to the field and works there and then in the evening he returns. Then, a domestic servant may be a part-time servant or he who is may be a full-time servant, given food, shelter. clothing and everything in the employer's house. Part-time servants are in a different category, and even in cities most of these domestic servants are employed on a part-time basis. Most of the middle-class people employ them not as whole-time servants but only as part-time servants to help the housewife. They work for one or two hours in the morning and one or two hours in the evening. By a sweep, the hon mover wanted this Bill to be applied to even these part-time domestic servants. In his Bill, the hon mover says:

"domestic worker' means a person employed regularly, by anyone, either full time or part time, to do the work of (a) cooking, (b) sweeping, (c) cleaning, (d) gardening, (e) tending domestic animals, (f) keeping children, or (g) driving vehicles or to do all or any of these works or other domestic work for the employer's own family;".

What does it mean? Does he mean that a maid-servant who is employed in the house of an ordinary middleclass clerk to render some domestic help actually and who is paid about Rs. 6 a month should also be under this Bill Rs. 40 a month if she is over eighteen years of age Rs. 30 a month if she is under age? Does he eighteen years of expect that a domestic servant will be allowed 15 days' leave, etc., etc! I think all these are meaningless. I do not mean to suggest that no justice should be done to them but the way it is sought to be done, will harm their cause. It is practically impossible to implement such a Bill. That is why my submission is that very study of the problems of domestic servants is not there and comprehension also is absent.

The hon, mover claims that he is representing the Harijans and the oppressed and the working classes. But the idea that is given here is that a domestic servant is a sort of criminal. I can understand one coming from the aristocratic class taking the stand that a labourer or a domestic worker by nature is a criminal. That used to be the stand taken by the

British Imperialists and some of the well-to-do people in those days. But I cannot understand a member coming from the working classes themselves and claiming to represent the working classes asking that every domestic servant should register himself with the police. What is the big idea in Some time back a Superintendent of Police or sombody else gathered some of the Members of Parliament in the North Avenue Club and suggested that every domestic servant should be properly registered with the police to avoid theft. Are we to understand that simply because he is a servant and is working in somebody's house, he should be a thief? I can tell you that there are many bigger thieves in the society who are not called by that They are exploiters, even worse than the thieves but they are not registered with the police. Their thum impression is not taken by the police. There are blackmarketeers who go scot-free. But here the hon, mover says that every domestic servant should registered with the police and his thumb impression taken. It is really a shameful provision in this Bill, a Bill emanating from an hon. Member who claims himself to represent the working classes.

# श्री पः० ना० राज्भोज : ग्रगर कोई उनमें चोर हों ।

SHRI V. PRASAD RAO: There is nothing in that. Then, it does take into consideration serfs, serfs, that are being paraded as domestic servants, I mean those serfs who are working in the houses of ex-Rajas, ex-Maharajas and ex-feudal lords. I do not want to name that friend but only in the morning he was telling that he had inherited 12 servants, as though domestic servants are a sort of property, as though they are piece of land and he claims that he has inherited 12 servants and he says they are a sort of burden on him. We know, Sir, how they are being treated. They are given food sometimes and sometimes clothing. food also not the food that has been specially cooked for them but what is left over after being eaten by the landlord or the feudal lord, and clothes, clothes are sometimes secondhand, third-hand and sometimes fourth-hand stuff that are given. Some of them are given a yearly salary of Rs. 5 or Rs. 10. To term them as 'servants' is a travesty of

They are simply serfs. But mentioned about those people in this Bill. Even today, Sir, I know in one of the Maharaja's house nearly 120 servants are kept. Their serving conditions would not conform to any of the modern standards. They are actually serfs. Without the permission of the landlords, they cannot They cannot even marry. their daughters without the permission of the landlord, I think such people a special provision must included. Though nominally serfdom is abolished. though nominally beggary is a crime under the Constitution, in point of fact sort of serfdom is in existence in the household of feudal lords and ex-Maharajas and in the household some of the so-called jagirdars other princely families. Unless some stringent measures are taken against that, you cannot easily abolish

Lastly, I want to say one before I conclude. It is not by mechanically applying or transferring the laws of trade unions that we can do justice. Eight hours of work cannot be very easily implemented in domestic service. So also privilege leave and sick leave. Of course sick leave they take because there is no question of the employer agreeing to it, arising in that case. But unless such methods are found as could be applied to domestic servants, simply mechanically transplanting all those rules that are prevailing in the trade unions cannot be helpful. It is together different in the case of the U. K. and the U. S. A. Ι Diwan Chaman Lall was referring to the U.S.A. There things are entirely different. There for everything they

[Shri V. Prasad Rao.] do not need a domestic servant. Here the concept is different. middle-class person, to carry brief case, needs some porter. In the U.S.A., I know even millionaires carry their own suit cases.

FARIDUL HAQ ANSARI: Shri What about Ministers?

SHRI V. PRASAD RAO: Ministers are no exceptions in India. Perhaps themthey need people to carry elves also. There it is different. I dare say that even professor and his wife, when they are both employed, say that they cannot afford a chauffeur or a domestic servant. So the number of servants in the U.K. and the U.S.A. is less than in India. In India, because labour is cheap, you employ half a dozen servants. There the condition is quite different. Secondly, in U.K. and the U.S.A. life is more organised. Since the society is more industrialised there, it is quite possible to regulate the condition of work in those countries. In India cannot do it and more so in villages. So the regulation of should be different. Take, for instance, the payment of wages on the 1st of every month. It is not possible for a farmer to pay in the first week. Normally they pay only once in a Whether they are farm servants or domestic servants, it is not possible to pay them on the first. They are paid only once in a year.

So also, while regulating the conditions of work of domestic workers in India, our backwardness should taken into consideration. Our unorganised conditions also should be taken into consideration. By that I do not mean to suggest for a moment that the prevailing terrible conditions, the condition of semi-serfdom, should continue, not in the least. that this thing should be done away with but the question is that it cannot be done by such haphazard measures like this. I want that this problem should be gone into fully

and specific provision must be made for domestic servants in the urban areas, in the cities and also for the domestic servants in the rural areas. Before we tackle the domestic servants' problem in the rural areas, first we must start with tackling the problem of domestic servants in the cities and in the urban areas and later the domestic servants in rural areas could be brought within. the purview of the Agricultural Labourers' Minimum Wages Act and through ameliorative measures, their problem could be tackled. You canlump all these people together and try to do justice. By that nothing can be done. So also the minimum wage that the hon. Member has suggested is very meagre. Even the minimum wage suggested by all the trade unions is not less than Rs. 90 and I do not know how the Member thinks that by giving Rs. 40 a month-he did not mention anything about food-a domestic servant is going to eke out his living and look after his family. It is absolutely meagre. If he means to justice to the domestic servants, it is not by providing him with but at least the minimum wage that has been agreed upon by all Central Trade Union organisations should be implemented in this

So, I urge upon the hon. Member to withdraw this Bill and I upon the Government also to bring a comprehensive legislation governing the conditions of of the domestic servants in the urban

श्री दयाल दास कूरें (मध्य प्रदेश) : उपसभापति महोदय, सदन के सामने जो विधेयक माननीय प्रस्तावक ने पेश किया है उसकी समय को देखते हुए बड़ी भावरयकता थी। अभी तक इस विषय पर सदन में विचार नहीं हुम्रा भीर म्राज यह विचारायं स्वा गया है, तो मचम्च इसकी बडी आवश्यकता समाज को श्रीर सरकार को है। इस देखते हैं कि श्राज हर ऐक क्षेत्र में श्रलग श्रलग सोसाइटियां हैं श्रीर उनमें एक संगठन होता

है और उनकी प्रति दिन की दुख मुख की जो बातें हैं, जिनका उनके जीवन से सबध है, उन सब विषयों पर समनानुसार विचार विनिमय होता है और उनकी कठिनाइया दूर होती हैं।

DR. SHRIMATI SEETA PARMANAND: Even for Private Members' Bills, some time should be allotted so that other Bills may come up. I think the House should control the time because the other Bill on monogamy and the Criminal Procedure Code Amendment is to come.

MR. DEPUTY CHAIRMAN: There is no time fixed for non-official Bills.

श्री दयाल दास कुरें: उसके लिये भी माननीय सदस्या को समय श्रवश्य मिलेगा।

में यह कहना चाहता था कि ग्रलग ग्रलग जो सोसाइटियां हैं उनमें संगठन होते हैं परन्तु श्राज जो घरेलू नौकरों के विषय में विधेयक श्राया है उस पर न तो श्रभी तक विचार ही हुआ था श्रीर न उनमें संगठन ही हो पाया या । हमें समाज के पहलू को बदलना है। समाज में जो ऊंच और नीच का स्तर है और श्राधिक दृष्टि से जो उसमें श्रसमानता है उसको दूर करना सरकार का भ्रौर समाज का परम कर्तव्य है ? हम दखते हैं कि जो नीचे स्तर के लोग है जिनका जीवन मनध्य-वत जीवन नहीं हैं वे ऊंचे स्तर के लोगों में जा कर सेवावृत्ति करते हैं। मैं तो कहंगा कि वे श्रपने को ले जाकर के सेवावृत्ति में बेच देते हैं श्रौर उनका भविष्य श्रौर उनका जीवन भी बिल्कुल ग्रंघकारमय हो जाता है। वे बड़े लोगों के पराधीन हो कर उन्हीं पर श्राश्रित रहते हैं श्रीर उनकी संतान भी, चिक उनका स्तर भाशिक दृष्टि से ऊंचा नहीं हो पाता, सामाजिक जीवन, श्राधिक जीवन श्रीर भविष्य बिलकुल ही अन्धकारमय हो जाता है। तो यहा पर जो इस बिल में ३० रु० ग्रीर ४० रु० मासिक वेतन मूवर ने निर्वारित किया है वह उनकी आवश्यकताओं को देखते हुए

बहुत ही कम प्रतीत होता हैं। जैसा कि अभी मेरे पूर्व वक्ता महोदय ने बताया कि सचम्च में इसके और बढ़ाने की आवश्यकता है। जब वह नौकरी के लिये आता है तो ३० या ४० ६० मासिक में उसका ही जीवन व्यतीत नहीं हो पाता है तो फिर उसके अन्तर्गत्त उसके परिवार का और उसकी संतान का पालन करना एक अलग बात है।

श्री रतनसाल किशोरीसाल मासवीय : उसके अलावा खुराक भी है।

श्री दयाल दास कुरें : अभी माननीय मदम्य ने कहा कि खुराक उसमे शामिल नहीं होती है लेकिन ऐसे मालिक बहुत कम होते हैं जो कि उसके साथ ही साव सुराक भी देते हैं। उसके लिये रहने की व्यवस्था करना ग्रौर खुराक ग्रादि की व्यवस्था करना यह तो मालिक की मशा के ऊपर रहता है कि चाहे तो दे और चाहे तो न दे। यथाधं में तो उसका जो मासिक **वे**तन है, उ**सको** जो मासिक तनस्वाह है केवल उसी के कपः उसका विशेष ग्रधिकार है। ग्रगर मालिक की इच्छा हो तो उसे खुराक दे मकता है, उसके रहने की व्यवस्था कर सकता है, उसकी दवा दारू का प्रबन्ध कर सकता है. उसक पढने लिखने की व्यवस्था कर सकता है परन्तु इसमें कोई बन्धन नहीं है । केवल १० प्रतिशत मालिक ही ऐसे होंगे जो कि इन मारी सुविधाओं की व्यवस्था करते हों परन्तू ८० से ८४ प्रतिशत मालिक ऐसे ही है जो कि केवल वेतन या तनस्वाह ही नौकरों को देते हैं स्रीर उसी पर वे निभंग रहते हैं। ऐसा मुझे देखने में भ्राया । मैं देखता हूं कि ग्रामीण क्षेत्र में जो घरेलु नोकर हैं उनका जीवन और भी दूभर हो जाता है। जैसा कि ग्रभी बताया गया खाने की व्यवस्था ग्रौर रहने की व्यवस्था के बारे मे, मै देखता हू कि जातीयवाद ने तो ग्रीर भी ग्रधिक दूभर जीवन उनका बना दिया है क्योंकि मालिक के घर में घरेल नौकर जाता है,

(श्रा उपाल दास करें)

काम क ता है लेकिन वहां उसके भोजन ग्रादि की बाइया नहीं हो पाती है। यह नियम प्रामीण क्षेत्र में विजेष का में लाग होती है ।

इसमें एक चीज मुझे ग्रीर कहनी है कि ग्रधिक जनस्वाह दे कर काम कराने के बारे में इस सदन में इस समय कुछ उपेक्षा की गई है। मै तो कहगा कि हमें ग्राज समाज की व्यवस्था को वदनना है। उसके सम्बन्ध में मेण यह कहना है कि कम तनस्त्राह पान वाल लोग जब कि वे खुद अपने ही जीवन को चनाने में असवर्थ हो रहे हैं तब उन्हें नौकर रखने का प्राधिकार हो क्या है ? उन्हें ग्रपने हाथ से काम करना चाहिये, सभाज में इस बात की जरूरत है। लेकिन यदि ऐसे लोग है जो अपने को अच्छी तरह मेनटेन कर सकते है और प्रवनी स्थित को स्थारने के लिये नौकर रखते हैं तो उन्हें ग्रपने नौकरों की हालत का भी ध्यान रखना चाहिये, शारीरिक और मानसिक दृष्टि से उसकी उन्नति करने का प्रयत्न करना चाहिये ताकि वे उसे समाज में रह कर अच्छी तरह से जीवन बिताने का ग्रवसर दें, शिक्षा के प्रसार के लिये उचित साधन का प्रयोग करे ग्रीर जब तक यह नहीं होगा तब तक तो मै यहो कहगा कि समाज में घरलू तौकर रखने की ग्राव-श्यकता नहीं है। उसको जरूरत नहीं है। जब तक हम इस स्थिति पर नहीं श्रायेंगे तब तक हमारा समाज ठोक स्थिति में नही होगा। श्राज हमें इस मेंटेलिटी को कम करना है, इस भावना को कम करना है कि हम नौकर अधिक रखे और उसको तनस्वाह कम दें। इससे हमारे दो सुधार होंगे, एक तो समाज में नौकर रखने की प्रया कम होती जायगी स्रौर दूसरी चीज, जो गरीब लोगो की गिरी हुई भावना है उससे हम उनको खुटकारा दे देंगे । यदि वे मन्त्री तनस्वाह पायें तो नौकरी करें, नहीं पात ह ता दूतर साधनों मे रोजी कमायें,

दूसरे व्यवसाय करे, कृषि के क्षेत्र में जायें। इमकी बड़ी स्रावश्यकता है।

दूसरी चीज है, घरेलू नौकरों को हफ्ते में छड़ी दी जाय । मैं भी देखता हं कि जो मरकारी कार्यालयों में काम करते हैं उनको पांच छ: रोज काम करने के बाद एक रोज की छड़ी होती है। छड़ी का बहुत बड़ा महत्व होता है। मन्ष्य यदि एक ही तरह का काम करता जाय तो उसके जीवन में नयापन नहीं आना । एक रोज की छड़ी हफ्ते में सरकारी कर्मचारियों को होती है। हमारे मदन में दो रोज की छड़ी होती है। इसमें मित्रों से मिलने जुलने का मौका मिलने के कारण नया जीवन और नाजगी आती है भ्रौर जीवन में नदा रग श्राता है, नये कार्य की स्रोर भावना बढ़ जाती है स्रौर स्रपने कार्य में प्रगति ग्राती है। उसी त**रह** से जब तक हमारे घरेलू नौकरों को हफ्ते में एक रोज को खड़ी नहीं दी जायगी तब तक उनमें स्वार होने की संभावना नहीं है और न उनके कार्य में कोई नयापन श्रायगा । वह मित्रों से मिल जल नहीं सकेगा श्रौर समाज का जो सामाजिक जीवन होगा उसका भी ग्रन्भव उसे नहीं होगा । चार महीने काम करने के बाद उन्हें प्रिविलेज्ड लीव मिलनी चाहिये ग्रौर बारह महीने काम करने के बाद १५ रोज की छट्टी मिलनी चाहिये इस तरह से माननीय मूवर महोदय ने इसमें जिक किया है । उसकी भी समयान्सार ग्रावश्यकता है ।

इसके साथ ही साथ जब हम सर्थिय पर किमी घरेलू नौकर को रखते है ता सारो जिम्मेदारी जो उसके जीवन की है वह भी हमारे ऊपर आ जातो है। सबसे बड़ी बात उसमे शिक्षा की त्राती है । हम देवते है कि होता यह है कि उसको सारे जावन भर सवेरे से लेकर जाम तक, बल्कि मै कहुगा बारह, बारह बजे रात तक, घर की मभी चीजों की निगरानी करनी पड़ती है। ऐसी स्थिति में उसकी मानसिक प्रगति कितनी होगी यह हमें देखना चाहिये। जब तक उसकी शिक्षा की व्यवस्था नहीं की जायगी मालिक की तरफ से तब तक उसका मानसिक मुवार नहीं हो सकता । इसलिये मैं तो यह कहगा कि जिननी तनस्वाह उसको मिलती है उसमें में कुछ कटौती करके श्रीर कुछ मालिक श्रपनी स्रोर से इकट्टा करे स्रौर शाम के समय उसके लिये घटा दो घटा का स्रवकाश दिया जाय ताकि किशेषकर उन नौकरों को जो शहरी क्षेत्र के है मणकार की ग्रोर से क्लास लगवा कर शिक्षा दी जाय जिससे उनको समार में क्या क्या बातें हो रही हैं, उसके, बारे में जानकारी हो, साधारण लिखापढ़ी स्रादि के बार में भी कुछ शिक्षा दी जाय। शहर के आदमी बनिस्बत गाव के आदमी के ज्यादा ग्रारामतलब होते हैं ग्रीर इसलिये खासकर शहरी क्षेत्र मे ज्यादातर घरेलू नौकर काम में लाये जाते हैं। यदि सरकार घरेल नौकरों के लिये ऐसा प्रबन्ध कर संके तो ऋति उत्तम है।

हम देखते है कि घरेलू नौकर अगर विमार पड गया तो हम किसी तरह मे अपने घर का काम तो कर लेते है किन्तु उसके घर की स्थित क्या है, उसकी देखरेख कैंसे हो, दवादारू आदि की व्यवस्था मालिक की ओर से नही हो पाती, इत्यादि ऐसी वाते हैं जिनके बारे में विधेयक मे कही पर कोई चर्चा नही की गई है। मैं तो इसके मिलमिले में भी कहूंगा कि मालिक की जिम्मेदारी होनी चाहिये कि नौकर की शारीरिक स्थित कैसी है, उसकी व्यवस्था कैसे होनी चाहिये और यदि उस पर कुछ खर्चा भी वहन करना पड़े तो मालिक को करना चाहिये।

दूसरी चीज इसमें बतायी है कि नौकर रखने के बाद मालिक को हर सिलसिले में उसके बारे में पुलिस में रिपोर्ट करनी चाहिये और उसकी ऊंचाई, उम्र, श्रादि बातों की जानकारी पुलिस को देनी होगी और पुलिस फिर उस इलाके के थाने से जहां कि वह पदा हुआ है उसके बारे में जानकारी करेगी ग्रौर हमेशा रिपोर्ट पहले थाने मे ग्रानी चाहिये। इस तरह से इसमे जिक किया गया है। हम देखते है कि इस समय इतनी बड़ी जिम्मेदारी पुलिस की हो गयी है कि उसमे श्रीर श्रधिक काम की ग्राशा नहीं कर सकते ग्रांग यहां पर जो इतनी बड़ी लम्बी चौड़ी बात बताई गई है कि रिकार्ड करे, थम्ब इम्प्रैशन करे. उसकी हाइट ले, तो ये इतने बड़े काम पुलिस के हो जाते है कि कभी कभी अधिक काम देने में काम विगड़ जाता है । इसलिये पुलिस के ऊपर यह जिम्मेदारी नहीं छोड़नी चाहिये । शहरी क्षेत्र में जैसे म्युनिसि-पैलिटी है वहा पर नाम लिखवाये जाये स्रौर ग्रामीण क्षेत्र में हर गांव में पटेल होता है। पटेल के पास यदि उसका रिकार्ड हो जाय तो पटेल और पुलिस के कार्यों में कोई विशेष **अन्तर नहीं है श्रौर वह जब कभी श्रावश्यक**ता पड़े पटेल के रिकार्ड को देख लिया जा सकता है ग्रौर उसके बारे मे विशेष जानकारी जब तब देदी जासकती है। जरूरत पड़े तो इसलिये पुलिस विभाग स्रिधक जिम्मेदारी देने की स्रावश्यकता नही है। उससे हमारे ग्रन्थ काम, जिनका शासन से वि**रो**ष सम्बन्ध है, उनमें थोड़ी रुकावट म्रा सकती है <mark>म्रौर में मू</mark>वर महोदय से प्रार्थना करूंगा कि इतनी बड़ी जिम्मेदारी जो पुलिस डिपार्टमेट के ऊपर डाली जा रही है उन्हें निकालने की व्यवस्था करे।

एक श्रीर चीज है जो कि इस विधेयक में मुझे देखने को नहीं मिली। वह यह कि नौकर मालिक का काम "एट एनी टाइम" किसी भी समय छोड़ सकता है। काम छोड़ने के बाद मालिक को कितनी कठिनाई का सामना करना पड़ता है, उसका इसमें कोई प्राविधान नहीं है। मेरा एक मुझाव है कि कम से कम पन्द्रह रोज पहले इसकी सूचना मालिक को दे दी जाय कि मेरी श्रमुक परिस्थित ऐसी श्रा गई है कि जिसमें मैं श्रापका कार्य करने में श्रसमर्थ रहूगा। इसकी सूचना मिलने पर मालिक श्रपनी श्रीर से

श्री दयाल दास कुरें] ग्रंपने दैनिक कार्य के लिये नया प्रवत्य कर सकता है ग्रीर उसे कोई रुकावट उस बीच में नहीं ग्रायेगी । उसी तरह से नौकर को भी मालिक नोटिस दे सकता है । अक्सर ऐसा होता है कि नौकर को अपने हटाये जाने के बारे में मालिक में सूचना नहीं मिलती प्रोर किसी भी समय उसके गलती करने पर ज्ञालिक उसे नौकरी से ग्रलग कर देता है। ऐसी परिस्थिति में वह नौकर जो मार्लिक के बेतन पर पत रहा है वह कहां जायेगा जब उसको नौकरी में ग्रलग कर दिया जाय। इसलिये इसकी मुचना कम से कम एक महीना गहले मालिक की ग्रोर से नौकर को मिल जानी बाहिये जिससे वह भविष्य के लिये तैयारी के लिये कुछ न कुछ प्रवन्य कर ले।

जब तक इन तमाम बातो का प्राविधान इस विधेयक में नहीं होगा तब तक हम ठीक तरह से इस बिल को सफल नहीं बना सकते। इतना कह कर मैं प्रपना स्थान लूगा।

3 P.M.

SHRI M. D. TUMPALLIWAR (Bombay): Mr. Deputy Chairman, I stand to appreciate the spirit with which this Rill is brought before this House. 'To this idea of bringing forth egislation springs from the sympathy that generally flows towards the dostic servants. The idea is quite nice \*\* whether this legislation will help improving the status of the domesservants is doubtful. Of course, we pass many a legislation, social, economic and others, and sometimes we find that instead of helping in the achievement of the objects, such legislation delays matters or puts great obstacles in the way of achievement of the obiect. Whether domestic workers, as a class, should or should not exist is a question for the society to decide and I believe that, if not today, it will be decided certainly in the future that too in the not too distant period. This domestic service as such does not give you any vivid picture. It includes everything. There are

for special purposes and there are servants for all purposes. These days there is a tendency in the middle class families to do away with the domestic The reason for this is that servants. on the one hand, the pockets of the middle class families do not allow them to engage such servants, and on the other hand, there is the fear that if such servants are engaged, they may not fit into the congenial atmosphere of the family, they may create trouble in the family by indulging in quarrels, thefts and so on. This problem of domestic servants concerns only the higher class persons who can afford to engage servants for different items of work in the family, for example, for cooking, for cleaning the utensils, for sweeping the floors, for making beds, etc. In Bombay, I know,--and anybody can see this-the domestic workers' union is a well-organised body and it has specialised branches. If you engage a servant for cleaning utensils, that servant, whether male or female, will not do any other work in the family. That servant will come at the appointed hour, not a minute late nor a minute earlier, to do the job Similar is the case with washermen and similar is the case with other servants. Their wages also are regulated not by government regulation or legislation but by the force and strength of the union which has been created by the workers themselves. In Bombay my own experience is, the masters and the servants are quite happy and are free from all kinds of worries. If a servant misbehaves, the master has only to report to the union and the worker is taken to task by the union. The master never finds necessary to report the matter to the police. If the domestic servants organise themselves like this where, I think their grievances will be eliminated completely or at least minimised to a great extent. That is my feeling.

Sir, the spirit behind this Bill is completely humanitarian. Of course, I was not present in the House from the beginning but I know what is talked about these domestic servants, what is expected of these domestic servants

and what the lot of these domestic servants is. Those who are mentally right and are not possessed anti-social feelings or emotions treat the workers in a humane way. I am seeing domestic workers in the M.Ps. flats in South Avenue and North Avenue. I find in many flats the workers leading a happy life They are paid, as my hon friend has suggested in the Bill, from thirty to forty rupees per It is impossible to get month. domestic worker below that salary for cooking purposes. Then, whatever the M. P. eats is given to the cook or to the worker and he gets accommodation in the M.P.'s flat. If the family of a Member is big, then the ervant is provided with a servants' quarter. In these conditions, no worker can have any grievance or complaints What is important is the attitude of the master. It mostly depends on the attitude of the master as to what kind of treatment is to be given to the domestic worker. Now, it is for the masters to think about this problem and bring about a revolution in their mind. They have to realise that when they engage the workers for certain purposes, the workers have their own feelings, their own lives and their own Because he does not find employment anywhere, he comes to the master and offers himself to work as a domestic servant. Of course in their their behaviour, through they show reluctance to be pleased kind with this satisfied work Sir, this is not a question of the society. As long as these domestic services are felt to be necessary, it is for those who want to engage their services for domestic purposes to see how easily, how willingly and in what conditions these services should be made available to them and from that point of view this is not a legislation which would be helpful. Legislation may bring about many difficulties in creating a conciliatory atmosphere between the master and the servant. As long as that particular section of the community feels that domestic service is necessary for them, it is for them to keep their servants pleased with conditions in which they are engaged

to work. It is true that in many cases the lot of the domestic workers is not as it ought to be. Oftentimes they are treated as if they are slaves, as if they have been purchased outright. In the villages also—though the conditions are different there from what they are in the cities-there is a constant conflict between masters and servants. There is a tendency on the part of the servant to evade work, to bring the master into difficulties and not to do the work in time and similarly there is a tendency on the part of the master to cut his salary, not to give him holidays and to ask him to do work other than in the contract. And so atmosphere which we used to find ten years back does not exist at present in the villages also. Therefore if this Bill envisages the continuation of this system of domestic services for a time to come, then that itself will show that this legislation will become anti-social measure. So the attempt of the society should be to eliminate, to wipe off, the need for these domestic services. My hon. friend, Mr. Prasad Rao, quoted the American way of life. That is an organised way of life as far as services are concerned and also as far as masters are concerned.

(Conditions of Employ-3078

ment) Bill, 1959

SHRI P. S. RAJAGOPAL NAIDU (Madras): There are no domestic servants in America.

SHRI M. D. TUMPALLIWAR: I not know much about foreign countries but as I have read in the papers and as I am told by my friends who have returned from foreign countries, I understand that the need for domestic servants is not felt by anybody there, not even by the richest and the top-most families there, let alone middle class families. So that is an ideal condition of society where no need for servants especially for domestic purposes is felt. How far this legislation will help towards that end, I cannot say, but organising the services on par with those in America and other places should be the remedy. If the services are organised and made available on those lines—as I said the masters in Bombay are very happy—masters everywhere will be very happy whe-

[Shri M. D. Tumpalliwar.] ther they are city dwellers or villagers. So we must provide for specialised training for these workers in the various items of their work. Even for cleaning utensils there should be training imparted to the workers. Why I say this is because a trained worker can finish his work within a few minutes for which an untrained worker would most probably require an hour or so. By lessening his time taken for work in this way, a worker may be able to enter into contract with a number of families and get more remuneration compared to what an untrained worker may be able to get And if a piece of work is done by a trained worker within a shorter period of time with efficiency, without spoiling the utensils, without lessening the durability of the utensils, the masters also will be pleased and will be prepared to pay something more to that kind of So the present need is for workers specialised service. Similar is the case with every kind of work, washing, cleaning, etc. In this field of domestic service, we should not think that there is no need for science, for method, for efficiency, for discipline in the work. Even here the need for scientific work, the need for specialised work, need for expert work, the for efficiency is felt by the masters the Unions of Domestic kers pay heed to this aspect, the masters will be very happy and the workers will also get their due.

Sir, I have not gone through various clauses of the Bill, and I have not studied their effects on society. As I said, I simply welcome the spirit with which this Bill has been brought forward. I do feel sympathy for workers and I do wish that their lot should be improved. If their lot is likely to be improved by passing this legislation, I would request the hon. Minister to accept this Bill and allow it to be passed but if the Minister feels that this legislation is not likely to help the domestic workers in improving their lot, then I would request the hon. Member to withdraw the Bill and give an opportunity to the Government to bring forward another Bill of this nature today, tomorrow, any time they like. I once again thank my hon friend Mr. Rajabhoj, for bringing this Bill before the House and giving an opportunity to, us to express our feelings regarding domestic workers.

Shri KAILASH BIHARI LALL (Bihar): May I make a submission to you? When we have got a Business Advisory Committee which adjusts how much time should be given to a certain business, why should there be such a step-motherly treatment to non-official business? I want to bring this to . .

MR. DEPUTY CHAIRMAN: The Bill has not come before the Business Advisory Committee. It is only Government work that comes before the Business Advisory Committee. All right. You can move it at the next meeting of the Business Advisory Committee. You can brine it up then Now we will go on

SHRI KAILASH BIHARI LALL: Why there should be so much impatience and hurry over this, I cannot understand, because I have heard Shrimati Seeta Parmanand taking objection to the list in this way . . .

Mr. DEPUTY CHAIRMAN: Order. order. Please sit down.

SHRI KAILASH BIHARI LALL: Sir, it is for you to see that justice is done to non-official business just as to official business.

Mr. DEPUTY CHAIRMAN: That is what is being done.

SHRI KAILASH BIHARI LALL: I know that Secretary has said that it is the official business that is discussed by the Business Advisory Committee. Non-official business also should be adjusted by the Committee.

MR. DEPUTY CHAIRMAN: You move an amendment afterwards. Please sit down. Mr. Rajagopal Naidu.

Shri P. S. RAJAGOPAL NAIDU: Mr. Deputy Chairman, my friend, Mr. Kailash Bihari Lall. need not be so very impatient as I do not want to take much time on this Bill, nor can I prevent the other Members speaking on this Bill, much less yourself, Sir, Parliament during a session very rarely gets one day's chance to move such non-official Bills and I very much wish that when Mr. Rajabhoj moved this Bill he should have thought of the implications of this Bill before he moved this Bill. In my opinion, this Bill does not deserve scrutiny by this House. It does not deserve consideration at all in this House. And this Bill will have to be thrown out if not withdrawn by the hon, mover of this Bill.

The presumption with which starts treating the domestic worker is that every domestic worker is a criminal. He starts with that presumption, though in the later portions of this Bill he tries to prescribe certain regulations with regard to their conditions of service. To start with, he feels that every domestic worker has some past history about him, not good history but bad history and that only those persons who have committed certain crimes, with a view to hide themselves, seek service as domestic workers. He starts with that presumption and goes on in clauses 4 to 8 prescribing the method by which such persons have to register their names and how the police should themselves in making an enquiry about the past history of these people. Their height, identity marks and specimen signatures or thumb impressions and all that will have to be taken. To treat the domestic workers in this way leads to suspicion about them on the part of the very mover of this Bill. are instances. ofcourse. where domestic servants have been habitual offenders and with a view to pilfering some domestic articles come and get themselves appointed in the household. But in the majority of cases the domestic servants are not of that type. I have known of instances where for a number of years certain servants have been sticking on and they have become part and parcel of the family. They have grown themselves into the family in which they had joined some years back. For a number of years they have lived themselves as members of the family, they have grown with the family and they have become part and parcel of that family. But to treat them as criminals and to prescribe certain rules by which they have to register their appears to me to be a bit names absurd. Take, for instance, clause The mover of the Bill feels that the employer, as soon as he employs domestic worker, will have to immediately intimate in writing to nearest police station and get his name registered. And the moment that is done, he says that the police officer will

o go to the man who has If the name, get his details, juscome with a tape, measure his height and strip his body open and mark the identity marks and also get a thumb impression box and take his thumb impression. These are the things that are prescribed by the mover of Bill. I can understand the mover this Bill if he is of the view that every domestic worker, for the purpose statistics, has to register his name with the nearest revenue official or the nearest registration officer. That is a different matter. But as for the employer to give intimation to the police station. 11 Lo only criminals that are referred to a police officer. So. he thinks that every domestic worker is a criminal and the police officer will have to go and check the veracity of his antecedents, his past history and all that.

Then, Sir, clause 8 appears to me to be still more curious. It says:

"Any police officer not below the rank of a sub-inspector shall have the right to make periodic inspections of residential quarters with a view to ascertaining whether any domestic worker working there has been duly registered or not"

That means that any police officer, not below the rank of a sub-inspector, can enter any house—it may be perhaps to your house also, Sir, if this Bill is passed. A police officer can enter anybody's house for the purpose of seeing whether any domestic

[Shri P. S. Rajagopal Naidu.] worker is employed there or not. he is employed and if his name is not registered, then according to the rules he will be liable to pay a fine of Rs. 25, if that is not done within a certain period of time. I cannot understand how such a provision can be before this august brought and the time of the House taken away in passing such legislation.

I do not want to go into the details of the remaining clauses in this Bill as they mostly deal with the weekly holiday which they should enjoy, the number of hours of work they should have and all those things. I will not go into those details at all. I could have very well understood if mover of this Bill had restricted himself to prescribing their employment conditions and all that. Nobody would have objected to that. They need certain service conditions. They need certainly a better treatment. I do not deny that at all. But to equate them with criminals and to treat them as criminals and at the same time prescribe weekly holidays and conditions of service and all that, appears to me to be curious. He further goes and says that if there are any defaults. the offence shall be cognizable. I do not think that this is such a serious offence as to make it a cognizable offence.

Then, Sir, again in clause 16 ne says;

"Nothing in this Act shall be construed so as to preclude the employer and the domestic worker from entering into a contract which would benefit the latter in material respects."

Every domestic servant is there only with a view to having some benefit in material respects. Only for wages he goes and works. But if only a contract is entered into between the domestic worker and the employer, then the provisions of this Bill will not apply. This means that the very provisions of this Bill will be nullifled by virtue of clause 16 which says

that if a contract is there between the employer and employee with regard to the terms and conditions of employment, then the provisions of this Bill will not apply. That means that if there is a contract between employer and employee that employee will serve for all the 24 hours in a day, he will sleep in the house and all that, then the entire provisions of this Bill will not apply at all. I do not know whether mover of this Bill has understood the implications of this Bill at all. I hope he had studied this Bill before he moved for its consideration.

Again, I am not able to reconcile clause 2(2) with clause 3(i) deals with the definition of the words 'domestic worker'. It says:

"'domestic worker' means a person employed regularly, by anyone, either full time or part time, to do the work of . . ."

So, even those who are employed as part-time workers come within the definition of 'domestic worker.' you will see clause 2(2), it excludes part\_time workers within the definition of the words 'domestic worker'. It says:

"This Act shall not also apply to persons who are engaged purely and exclusively for the purpose doing job work, such as, cleaning of utensils or washing of clothes."

Here by virtue of this sub-clause (2) of Clause 2 part-time workers those who are engaged for as of utensils and the cleaning washing of clothes exempted. are but under the definition part-time workers are these included. I do not know how mover can reconcile himself to these inconsistencies in this Bill. According to me this Bill is a conglomeration, a confusion of ideas and thoughts, and it is high time that my friend withdraws this Bill.

Mr. DEPUTY CHAIRMAN: Mr. Anand Chand.

SHRI ANAND CHAND (Himachal Pradesh): Mr. Deputy Chairman, I have read certain provisions of the Bill

DR. SHRIMATI SEETA PARMA-NAND: Sir, I think you should apply the closure to the debate.

MR. DEPUTY CHAIRMAN: After his speech. I have called him to speak.

SHRI ANAND CHAND: Sir, I have read somewhat carefully the provisions of the Bill. I have also listened to the speeches of hon. Members. I think, if I may be permitted to say so, that the basic idea underlying this Bill has escaped our notice, and we have gone more into the details of how it worded, where it transgresses, where it is not compatible with its various provisions, and so on. The basic idea is that the lot of the domestic servants needs improvement, and that at the present moment he is not well looked after by the employer. That is the basic idea.

Here, before I proceed further, let make it quite clear that this problem of domestic servants being treated well is problem а which is more common, which is more found in the towns and cities of India today than in the villages. Ι listening to the hon. Lady Member, and she was giving some examples about the villages, saying how difficult it was to have an Act like this by which the whole sort of connection between the employer and the employee in the villages would undergo a change, and so on, and so forth. To a certain extent I agree with This is essentially a measure which is more needed in the urban than in the rural areas, because in the urban areas the problem is a little different. The problem is not so humane, as I might call it, so far as the relationship between the employee and the employer is concerned. It has become more mechanical.

Let us take the example of cities like Delhi with its growing population and a certain middle class. The

question of domestic servants here is such that people are always in search of them. They get them, they employ them, but the conditions of their service are never very good.

Again, somebody was saying here in this House that so far as the domestic servant was concerned, nobody could pay him less than Rs. 30 a month. May I from my own experience say before you, Sir, that there are servants today in Delhi who are given only Rs. 10 or Rs. 8 a month? This is a fact, and more so in the case of youngsters whose age is less than 15. There are some youngsters who are 8 years or 10 years or 12 years of age. Now, the mover has said that the servants' class should be divided into two: one below the age of 18, and the other above the age of 18. To my mind, I do not like this distinction. On the contrary what I feel is that in a legislation of this kind we must prohibit the employment of a certain age group as domestic servants altogether. When we stand in this country, under the Directive Principles of the Constitution, for giving free and compulsory education up to the Eighth standard, I think we must take the age of 14-I would have wanted it to be 16, but let us take it as 14—as the age up to which no person or no boy should be taken in for domestic service compulsorily. A domestic servant should be taken only above a certain age, because we know that it is the duty of the State to see that he is properly educated, that he can stand on his own feet, that he is a citizen of his country-and these are all our responsibility. I feel that the difficulties are more in the younger group because they happen to be very tender in years, they do not know what the employer is giving them as salary, sometimes without accounting for it at the end of month, and they are not able to impress upon him their rights and grievances; and what happens is that they are the persons who are most victimised.

Now, the question to my mind is whether such a measure is necessary. I would say with all seriousness that this Bill as it is drafted does not meet

Then on

[Shri Anand Chand.]

the objective in view. There are certain lacunae in it. For one thing, it is a Bill which is to be applicable to the value of this country. As I submitted, the problem today is more in the urban man in the rural areas. Then this Bill has got to tackle also the question of employment of children. A servant can be a child of 10 or 12 years, and I think it is very wrong for Parliament to proceed with the measure without looking into this aspect. Thirdly, I agree to a certain extent with my friend there when he says that the registration of these domestic servants before police officers or by police officers is not a very wholesome practice. It might be that those people or some of them are found to be what we might call delinquents, or there might be some who have been at one time or the other caught by the police as criminals, and so on. Therefore, they have to be provided against, but by and large the domestic servant comes into service because because of necessity. poverty. I think that in Delhi where this problem is quite acute, number of people who have migrated from these various areas. whether Garhwal whether it it is orHimachal Pradesh ar whether must be а lakh it is Punjab, and a half or more who are working as domestic servants. I do not think that by and large a great majority of them are criminals. Therefore, so far as this registration is concerned, to my mind it is not necessary. If there is to be registration, let it be through an agency other than the police. But the basic factor is that some relief must be given in the working hours. point which the mover has suggested is ten hours of work. I do not see how those ten hours are going to be calculated. If it is a factory or a press or an office, I can understand that he comes to work at 8 o'clock in morning, and the ten hours finish at 6 o'clock in the evening, something But that cannot be like that. question with domestic servants. After all he is a domestic servant living there and residing with the employer, he is all the time doing the job, he

is taking rest at intervals; he might be cooking, might be having a little nap, then doing the work again in the afternoon. So, I do not see how those ten hours will work.

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emoluments also, I think the Clause put in there suggests that it should be Rs. 30 or Rs. 40 a month. They will not be able to subsist on Rs. 30 a month in Delhi or in any town in India to-This has to be exclusive of the food and clothes that they get. I am absolutely sure that no domestic servant will be able to pull on on Rs. 30 a month if he gets no food or clothing. Here again, there is a lacuna needs to be looked into. But the basic fact to my mind is this. The time has come in the urban areas when "father and child" attitude or "mother and child" attitude on part of the employer towards his servant, in our rapidly changing society, is a thing of the past. I think it is a very happy relationship that some families have servants for over two generations or three generations. some cases what we might call the relationship between the employer and the employee is very good But by and large they are now exceptions. In a society which is fast-moving, we see to the economic element, we see other factors, we see to pocket, and therefore this question of domestic servants is also very much commercialised. We want to engage the man who will take the least salary and will work the most. Under these circumstances what I feel is that this is an object about which something should be done. I do not accept the Bill as such, let me be quite about it. I feel that there are many lacunae in the Bill, and if it is passed into law, it will not serve the purpose. But some measure which has the good of domestic servants at heart must be promulgated. I think the hon. Minister would be in the best position to look into that and see what can bedone in the matter. That something to be done there is no doubt That is all that I want to say.

PARMA-SEETA SHRIMATI NAND: Sir, I move:

"That the question be now put."

MR. DEPUTY CHAIRMAN: Minister will have a chance, and Mr. Rajabhoj will have a chance. question is:

"That the question be now put."

The motion was adopted.

श्री ग्राबिद ग्रली : मानर्न, य उपसभाय त जी, इस बिल के मंबंध में पिछले दिन और श्राज भी काफी चर्ची हुई है। बहुत से माननीय सदस्यों ने इसमे भाग लिया ।

SHRI P. A. SOLOMON (Kerala): Sir, if the hon, Minister makes his speech in English, it would be better.

श्री पां० ना० राजभीजः मेरे भाषण का जबाव हिन्दी में द दी जिनेगा

MR. DEPUTY CHAIRMAN: All can understand English.

SHRI ABID ALI: Yes, Sir. A large number of friends have spoken in Hindi andperhaps, the Mover self may prefer to have the speech in Hindi. Therefore, I started in Hindi. But if some friends want should speak in English, I have no objection.

 $A_{N}$ HON MEMBER: The reply should be in Hindi.

SHRI ABID ALI: I was submitting, Sir, that a large number of hon. Members participated in this debate. But I do not remember that anyone has given his unqualified support to this Bill or has wanted this Bill to be passed. Various reasons have been advanced opposing the measure under discussion. Sir, I myself am in full sympathy with the cause of the domestic workers-we need not call them servants or masters; everyone has own function in his respective sphere. Our sympathy is there; we also want that full justice should be done only to this class of workers, but also

to all. But the matter under discussion is whether the proposed piece of legislation or any other such legislation would be for the advantage of workers. It was perhaps said the other day that an undertaking was given by the Government that we ourselves would introduce a Bill in Parliament. Sir, nothing of kind was assured; only a statement was made in the other House by my senior colleague giving an assurance that this matter would be placed before the Informal Consultative Committee of Members of Parliament to have their guidance and after discussing with them, in the light of the decision arrived at, action would be taken. They decided that there was no need for any legislation, and certain directions were given which were again submitted for the consideration of the Indian Labour Conference. may be noted that the representatives of all the parties participated in the proceedings of the Informal Consultative Committee and their recommendation was unanimous. Subsequently, as I have submitted earher, what was decided by this Committee was placed before the Indian Labour Conference at Madras in July last and the recommendation was made here was again unanimously adopted at the Madras Conference where the representatives of all four Central trade-union organisations working in the country supported the proposal, and the decision was unanimous. In the light of their decision, action has been taken, as hon. Members also know, by opening a pilot office in Delhi where those persons desiring employment get themselves registered and those people desire workers send in their demand and selection is made. It started very recently, and the feeling is that it has been a good start. Based on the experience of the working of this office, consideration will be given as to what further can be done in the matter.

As it is known, workers of this category particularly come from the nearby hills and villages They come because they need employment; some of them are orphans also, and for most of [Shri Abid Ali.]

them it is a stepping stone. They become employees in households because they are not suitable for any work; otherwise, they will not go there. It is true. It should be appreciated that they cannot go as unskilled workers for constructional purposes or in factories or for other skilled jobs or as clerks or for any other occupation. They work here; they have the advantage of a good family and receive kind treatment. They more and more educated, and a good number of them have been able find better jobs in course of time. It is not that when they go there, they go as experienced or skilled workers. During the course of working, in the later stages, they qualify themselves and after becoming more and more skilled in household work, their conditions improve. My own feeling is about 5 per cent, of the families in the villages and 25 per cent. in the towns are in need of this sort of employment seekers. It has been said here that there have been murders, that there are bad employers and that there are bad workers. So far as I am concerned, I do not think that the employers or this particular class of workers have got any particular bad qualities or any particular good qualities in them. They are also part of the same Whatever percentage society. goodness there is in the society, it may be among these employers also; whatever percentage of badness is there, may be found in these workers as well. There have been some murders; there have been some elopements or kidnappings or there has been bad treatment of domestic employers. But it is not that because an employer has ill-treated anybody, all the employers are bad or that because a worker has committed a murder, all the workers are murderers. Murders are committed by other sections of the society as well. So, it should not be taken in that With By and large, these workers also are as good as other citizens and, by and large, the employers are also good. There are happy master-worker relations in a very large number of families. Workers are

treated as members of the family. There was some mention about the treatment during the time of sickness and all that. Hon, Members also may be having some experiences about awoattitude towards these workers and about attitude so far as their relations and neighbours are concerned during the period of sickness of these workers. I do not think that any employer cuts the wages because of sickness. The workers are also sent to the hospitals. The employers do take an interest in the well-being of the workers. visit the hospitals and see them, and whatever is possible, is do not say that every employer good; there are bad employers also. But as a class—this is my feeling both the employers and the employees are having happy relations, and this sort of legislation may perhaps result in the shrinkage of employment.

This morning my good friend, Diwan Chaman Lall, was referring to the I.L.O., to what I was saying about the employer-employee relations. The Committee of Experts meeting in Geneva also has the same feeling. It says:

"It was recognised, moreover, that of the regulations standard αſ domestic employment must take into account the special character of the employer-employee relationship inherent in domestic service. The employer and the worker frequently share the same household and their mutual obligations, as a special character, must be recognised.

"This relationship and these obligations called for provisions covering domestic workers which allow for flexibility in arrangements. These should be based upon agreement between employer and worker."

Again it is stated here, Sir:

"On all aspects of the question and for all countries, emphasis was

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placed upon the importance of the education of the employer, the worker and the general public as to the ways and means of raising the status of domestic workers and as to the advantages resulting from such action that may be anticipated by the community as well as by the employer and the worker."

And in the end it has been stated:

"While it was not competent to advise the Governing Body on questions of procedure, the action to be followed with a view to the adoption of international regulations might take the form of a tripartite preparatory technical conference prior to discussion by the International Labour Conference."

So, Sir, these requirements or these relationships were very much gone in detail by the expert committee, and they only made a recommendation, not a convention, in this matter, and at one place it is stated that Governments should have the liberty for flexibility.

About the convention, Sir, which reference was made, our procedure is that, after the convention is passed there, we place it before a tripartite committee here in employers and employees have their representatives and Government also their representatives. On the basis of their recommendation Government takes its own decision, and all decisions which have been taken with regard to conventions are placed before both Houses of Parliament, and the rest of course is left to the initiative of the hon. Members here.

Sir, some of the provisions in the Bill are such that these amenities are not available even to some of the employers themselves, of this particular category.

About hotels some reference was made, but as was pointed out by my friend from Madhya Pradesh; employees in hotels, restaurants, etc. are

coverable by the Shop and Commercial Establishments Assistants Act. It is perhaps prevalent in almost all the States.

About spread-over, some referencewas made, but. Sir. it is not a fact that these workers are busy all the twenty-four hours, although they are at the disposal of the employers all the time. They have enough of rest as well.

Even regarding Mines Act which have been passed and placed on the Statute Book, complaint has been made here that workers are having. long working hours and that the inspectorate is not sufficiently effective in this matter. It is true to a certain extent and the strength of the inspectorate is inadequate. We are increasing the number of inspections by increasing the number of inspectors. But how can it be possible for any inspectorate to go on inspecting such a large number of households where these domestic workers are employed? As I said, I am not prepared to admit, Sir, that there is continuous working for such a long period.

About notice it will be a mutual obligation. But, as it happens as most of the hon. Members will be experiencing. the workers themselves go away without giving proper notice and thus put the families to difficulty. Very generally, no family would like to send away good worker without reason. They all go on warning them and trying toimprove their working. Only when there may not be any improvement noticeable, then, in some cases, they are sent away.

About unions a reference was made, Sir. We have been trying these days to find out the status of the two unions which are very much talked about in Delhi, but up to this time we have not been able to succeed in having any idea about their membership. Of course, they make big claims of support by thousand: We asked them, and the records are

[Shri Abid Ali.] ava:lable, no account books are available. We at least wanted to i know their cash balance in office or in bank so that, if it could be had, we would be able to know status or the support they have from the workers. Very unfortunately it has been found that none of these two unions has got even a pie in cash either in its office or in its bank. They do not appear to be having any bank account It was stated by an hon Member, perhaps by Shrimati Savitry Devi Nigam, that large amount verv is collected from these workers and. whenever the workers need of help from the union, nobody forthcoming to help. Very fortunately, to a large extent it is correct, and I would request hon. Members, who are taking interest in social work in Delhi, to interest themselves in this matter also serve these poor domestic workers from being exploited by those elements which should not be allowed to come anywhere near these sons. Whenever their representatives come to me, I have been suggesting to them to have a sort of rest home for these workers. When they come from the villages in search of ployment, or when they become unemployed, for them there should be a rest-place-in some other places I have seen that other unions or social organisations have got places for such people-where they can stay during the period they are unemployed, have some games, some sort of education, and other welfare help is afforded to them. If this hint is adopted by those who are really interested in the wellbeing of these persons, we also shall be glad to be helpful.

Criticism was heard this morning from my good friend, Ansariji, that these committees are appointed simply to lengthen the work or avoid doing the work. But I may assure the House that, so far as this committee is concerned, it is not for reporting or for collecting data parti-

cularly, but to see that the decision which was taken at the Informal Consultative Committee and confirmed by the Indian Labour Conference is being properly implemented. That is the purpose of this committee, and therefore we are having Members of Parliament associated with the working of this committee, and I am very much certain that this committee will be able to do its job to the satisfaction of every reasonable-minded person.

So, Sir, our feeling is that, when more employment opportunities are available in the country, more employment opportunities for these people also in other fields, then these persons who work in the domestic field will be able to have other employments, and perhaps then less of them will be available for domestic work.

Of course, their condition, as I have submitted earlier, is all satisfactory in a large number of families, but where it is not satisfactory, that also will be taken care of by the rule of supply and demand.

I am not opposed to this Bill on technical grounds, because those criminal tribes who were in existence very much during the British period have been abolished, and we do not want to have any other criminal tribes or anything of that kind in this country.

Then the other provisions are very much defective—the salary is mentioned at Rs. 40 and Rs 30 which is very much less and unsatisfactory. It does not say that it should be plus clothing and food and all that. It is not because of all that that I am not accepting this Bill, but for the reasons which have already been explained.

Shri P. N. RAJABHOJ: Minimum Wages Act, Shop Establishments Act and Industrial Disputes Act can apply.

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SHRI ABID ALI: I have already explained that. The report of the experts committee will convince the hon. Member that this matter should be left entirely to the employeremployee relations. It is not possible to apply the Industrial Disputes Act, the Minimum Wages Act or the Payment of Wages Act or any of these Acts. The moment we apply the Industrial Disputes Act, all the workers are covered by the definition of the word "worker" mentioned therein. If all these Acts made applicable, all the difficulties that I have mentioned, particularly the shrinkage of employment will be experienced to no advantage to the workers. Domestic workers will not be employed by the low-income group people as it happened in Bombayafterwards the workers there realized that that was not the proper step that they had taken and so reverted to their previous employers.

I was mentioning about the working of the office which has been opened in Delhi. I may inform hon. Members that the persons who get themselves registered there are of the category of cooks and cookbearers. They generally demand Rs. 40 on which salary they are taken by the employers. Bearers are offered Rs. 35 to Rs. 40 plus food and other amenities in some of the households. Ordinary servants are offered Rs. 25 plus amenities. The category that is much in demand is that of ayahs who are offered Rs. 40 plus other amenities. Still they are not according to the demand.

SHRI P. N. RAJABHOJ: What is the name of that office?

भी ग्राबिद ग्रली : शाहजहां रोड पर एक ग्राफिस खोला है । घरेलू कर्मचारियों की मदद के लिये खास तौर से यह दफ्तर खोला गया है ।

श्री प्रभुदयाल हिम्मतसिंहका : सरकार की तरफ से ? भी ग्राबिद ग्रली: इम्पलायमेंट एक्स-चेंज का यह एक विभाग है ग्रीर खास तौर से घरेलू कर्मचारियों के लिये यह ग्राफिस खोला है ताकि जिनको काम करना है वे ग्रपना नाम लिखा दें ग्रीर जिनको ऐसे लोग चाहियें वे वहां से बुला लें। वहां इस काम की देख रेख के लिये ग्रफसर वगैरह भी हैं ग्रीर इस सम्बन्ध में ग्रभी हमने एक फार्म भी जारी किया है जिसमें ये चीजें हैं। वर्कर्स से हम यह सूचनायें लेते हैं।

भी पां० ना० राजभोज : उसको खोले कितने दिन हुये ?

श्री ग्राबिद ग्रली . ग्रभी थोड़े हो दिन हुये हैं ।

श्री पां० ना० राजभीज : यह बताइये कि म्राल म्रोवर इंडिया ऐसे कितने लोग है ?

श्री म्नाबिद म्नली : पहले जो में बता रहा हूं, उसको तो बता लेने दीजिये ।

श्री पां० ना० राजभोज : ग्रच्छा बताइये, बताइये ।

SHRI ABID ALI: This is the information which we obtained from the workers there. We have yet to know about their normal hours of work, holidays with pay, pay and emoluments, etc. etc. So much of criticism was offered here about absence of any data with us regarding all these things. We want to collect information with regard to all these things so that it may be helpful not only to the Delhi office but also to offices at other places. I mention a few items in regard to which we are collecting data:

- 1. Normal hours of work.
- 2. Holidays with pay:
  - (a) Weekly
  - (b) Annual
  - (c) Special

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- 3. Pay and emoluments:
  - (a) Basic pay
  - (b) Special allowances
  - in kind, e.g. (c) Emoluments Food Tea washing clothing oil and soap for bathing, etc.
- 4. Date on which salary paid:
  - (a) Date on which it was normally paid;
  - (b) Was it ever delayed? If so, state period and reasons.
- 5. Whether notice was given on either side stating period.
  - 6. Whether accommodation provided
    - (a) Self
    - (b) Family
- 7. Reported reasons for leaving the
- 8. Whether dues were paid in full at the time of discharge.
- 9. Whether certificate was given by the employer on termination of service?

श्री श्रमोलख चंद : क्या में जान सकता हं कि जो डोमास्टक सर्वेट्स हैं, जो घरेलु नौकर हैं उनसे आप यह तमना रखते 👸, यह स्वाहिश रखते हैं कि वह कोई एग्रीमेंट करें जिसके मुनाबिक एक महीते का नोटिस दिया जायगा, यानी अगर उन हो छोड़ना है तो यह नो टिस दें और जो नौकर रखते हैं वे भी इकरार करते हैं कि एक महोते का नोटिस के बिना उसको नहीं छड़ा क्या श्राप ये सब चांजें कर सकते ? रहे हैं ?

श्री पां० ना० राज रोज : ये ग्राल भोवर इंडिया कितने हैं ? उनकी संख्या बताइगे ?

श्री ग्राबिद ग्रली: मैंने एक श्रंदाजा दिया है। इनको संख्या ग्रमो मालम नहीं की गई है। जैसा कि मैं ने अर्ज किया, मेरा भंदाजा है कि गांवों में ५ फोसदो क्रुम्ब ऐसे

नौकर रखते हैं और शहरों में भो मेरा अंदाजा है कि २४ फांसदी क्टम्ब ऐसे नौकर रखते होंगे क्योंकि जो बहु। कम तनख्वाह वाले हैं वे तो ऐसे नौकर रखते हैं ही नहीं हैं; ता शायद सौ में २४ लाग शहरों में ६रेल कर्मवारी रखते होंगे। संख्या का इतो तरह से श्रंद जा लगाया जा सकता है।

प्रव रही एग्रीमेंट की बात । एप्री-मेंट तो हमारो मार्कत कुद्ध नहीं होता है। माननीय सदस्य को मानम होगा कि कहीं कहीं ऐसे खाना पकाने वाले हैं जो कि सौ या डेढ सौ रुग्या मही ।। पर काम करते हैं। 🧗

श्री ग्रानिल चंद : क्या वे एग्रीमेंट पर रहते हैं ?

श्री ग्राबिद ग्रली: जो हां, एक तरह का एक्रोमेंट ो होता है।

भी प्रभुदयाल हिम्मतसिहन्या : लिखा हुआ होता है

श्री ग्राबिद ग्रली: लिखा हग्रा तो नहीं होता है लेकिन वह एक तरह का आपस का एग्रीमेंट होता है। फिर यह भी है कि अगर वर्कर चला जाना चाहता है और मालिक नहीं छोड़ें तो वह ज्यादा निम ह डाल दिया करेगा। उसके लिये यह स्रासानो तो रहतो ही है। जबरदस्ती तो कोई किसो को रोक नहीं सकता। वह तो इस मामले में एकतरफा ही होगा।

मेरी धर्ज यह थी कि जो कुछ इस वक्त किया जा रहा है वह मेरे ख्याल से इतना जरूर है कि माननीय सदस्यों को इससे संतोष करना चाहिये । फिलहाल हमने दिल्ली में यह जो चीज शुरू की है वह जैसा कि मैं अर्ज कर चुका हुं एक तजुर्बा हासिल करते के लिये किया है। यह करते दोजिये श्रीर इस पर श्राप साहबान भी बिल्कुत कड़ी नजर रखिये और हम भी रखेंगे इस तरह तजुर्का वामयाब होगा।

DR. SHRIMATI SEETA PARMANAND: How many domestic servants have been employed through this Employment Exchange Office in Delhi?

श्री म्राबिद म्रली: म्रभो तो थोड़े ही दिन हुते हैं इसका शुरू हुते। मैं ग्रापको बता दं। ग्राज तक, १८-१८-५६ तक, समें 185 live register पर म्राये हैं। 74 are fresh registered, vacancies notified are 33, submissions made are 43. यह म्रभी ही शुरू हुता है।

श्री पां० ना० राजनीज : कितने दिन हुये शुरू ये ?

श्री **भ्रा**ि**द भ्रली**ः यह २३ नवम्बर, **१६**५६ को जुरू हुमा है।

श्री पां० ना० राज तोज : मेरा बिल आपते के बाद ?

श्री ग्राबिद ग्रली : जी हां, श्रापके हुक्म से हां। सब कुछ श्रापके हुक्म से ही तो होता है।

तो मुझे उम्मीद है कि मेरी इस अर्ज को माननीय सदस्य मंजूर करें। कि जो काम शुरू किया गया है उसे तजुर्बे के तौर पर करने दीजिये और जैसे जैसे जुरूरत होवेगो वैसे वैसे हम इसमें रोबदल करते जायेंगे।

मैं एक बात और भ्राखिर में भ्रजं कर कूं कि ऐसे मामले एडिमिनिस्ट्रेशन के लिये स्टेट गवर्न मेंट्स के सुपुर्द रहते हैं भौर श्रासाम गवर्न मेंट ने तो थोड़ा सा कुछ कहा था कि ऐसे कानून की जरूरत मालूम होती है — लेकिन ज्यादातर यह बात है कि श्रासाम में घरेलू कर्म चारियों को बहु। जगह है भो नहीं — लेकिन बाको जितना गवर्न में स हैं उन्होंने, केरत गवनं मेंट ने भी — यही मत दिया था कि इस का ून की जरूरत फितहाल नहीं है और यह चलाया

भी नहीं जा सकता है। यह भा बिल्कुल जाहिर है कि कम्युनिस्टों के जो नेता-मान-नी। सदस्य हैं उन्होंने इस मामले में कोई हिस्सा नहीं लिया और जिन्होंने कुछ वहा उन्होंने भा इसका खास समार्ट नहीं किया। जिस तरह से चाइना के एग्रेशन के मामले पर वह चुन बैंडे रहते हैं उसा तरह से इस पर भी चुन बैंडे रहे। तो इससे भी यह सिद्ध होता है कि खास जलरत इसकी ग्रभी कोई नहीं समझा।

मुझे उम्मीद है कि माननीय सदस्य को संतोष होगा और यह इस जिल के पिक्तक भ्रोप-नियन के लिये सक्रिकान के मोशन को वापिस ले लेंगे। यह मेरो उनसे प्रार्थना है।

श्री प्रभुदयाल हिम्मतसिंह्या: ये जो भूख हड़ताल हुई है उस जिलिजिले में ग्राप क्या कहते हैं ?

श्री श्राविद श्रली: वह तो मैं श्रलं कर चुका हू कि यूनियन वाले जब पैना बहुत जमा कर लेते हैं श्रोर जब उनसे हिसाब पूछा जाता है तो भूब हड़ताल कर देते हैं। मैं यह मालूम करने को के शिश करूंगा कि इन यूनियनों के सदस्यों का संख्या क्या है श्रीर नकी श्रामदन: क्या है। इनमें से एक यूनियन तो रिजस्टर्ड हा नहीं है, यानो इस यूनियन ने रिजस्ट्रेगन के लिये दरस्वास्त भी पेश नहीं को है श्रीर वह यूनियन चल री है।

श्री पां० ना० राज रोज : उप समापित महोदय, जिन माननोय सदस्यों ने इस
बिल पर बहस में भाग लिया ग्रीर कंस्ट्रकिटव्ह सजेशंस दिये हैं उनको में धन्यव द
देता हूं। यह हुई की ग्रीर समाधान की
बात है कि इस िल के उद्देश्यों को तथा
स्पिरिट को सभा के चारों ग्रीर से सपोट
मिला है। यह प्रश्न ग्रत्यंत महत्व णै
है ग्रीर यह बुशी की बात है कि ग्राज इस
बात का रियेलाइजेशन हो रहा है कि यह

श्रि पां० ना० राजभोज] भी एक नेगलेक्टेड सेक्टर है श्रीर इसको स्विधार्ये प्राप्त होनी चाहियें। जैसे कि मालवीय जी ने ग्रपने बहुत ग्रच्छे भाषण में बताया वे लोग वैसे ही ग़रीब, वैसे ही बेसहारा भौर क्चले हुये मजदूर हैं जैसे किसी दूसरे इंडस्ट्री के-चाहे वह टेक्स-टाइल्स की हो, चाहे इंजीनियरिंग की हो या कोई भी इंडस्ट्री हो। जहां मजदूर संगठन हैं, जहां पर वे सगठन के सहारे अपनी मांगें पूरी करा लेते हैं उसी तरह से ये भी मजदूर हैं। तो यह खेद की बात है क्योंकि इतने लोग घरेलू कर्मचारी हैं तो भी उनकी दशा क्या है, वेतन क्या है, वगैरह बातों पर हमने जितना खयाल करना चाहिये था उतना नहीं किया भीर वे लोग भ्रपनी गरीव दशा में रह रहे हैं। थोड़ासा कुछ संगठन करते हैं लेकिन यह तत्व का प्रश्न है कि ग्राप उन हालात का स्रयाल करते हुथे भी कुछ न कुछ कान्ती कार्यशही करने को तैयार हैं या नहीं। में मा ता हं कि इन दी लास्ट अनालिसिस घरेलु कर्गारी घरका तथा कुटुम्ब का सदस्य बनना चाहिये। जो कुछ झगड़ा है या पैदा होगा वह कांप्रोमाइज से व सहानुभृति से इल होना चःहिथे परन्तु आज की हालत देखते हुये मालूम पड़ता है कि यह सारी जो हैं ग्राइडियल है। प्रोफेसर वाडिया साहब ने बताया कि कई मालिकों ने ग्रपने नौकरों के लिये कई हजार रुपये दिये मकान बनाने के लिये। कई मालिकों ने नौकरों के नमम पर लीगेसीज कर दीं या कई ने उनके लिये वसीयतनामा बना दिया। तो यह बातें ठीक हैं। बहुत मालिक हैं, धनी लोग हैं जो श्रपने नौकरों से पुत्रवत् प्रेम करते हैं। ग्रौर प्रो० वाडिया साहब ने जो बातें बताई, में समझता हुं वह ग्रपती कम्युनिटी की बातें कह रहे थे। पारसी कम्युनिटी दानशूरता के लिये मश-हर हैं। बम्बई के सूरत के काफी पारसी बोग ऐसे हैं जो घरेलू कर्मचारियों को कुटम्ब

के सदस्य की तरह मानते हैं, शादी करवा देते हैं। तथा अन्य प्रकार की मदद देते हैं। किन्तु इसका प्रमाण इतना कम है कि स्रापको मानना पडेगा कि मैजारिटी केसेज में सर्वी-लियेंस तथा एक्सप्लाइटेशन है। प्रोफेसर वाडिया साहब ने जैसी भ्रच्छी बातें बताई वैसे ही बुरे भी किस्से मुझे मालम है। एक शीशें का प्लेट टूटफुट जाने पर एक रुपया लिया गया । एक दिन महीने में काम कम किया और नौकरी छोड़ दी तो उसका वेतन रोक लिया गया भौर बर्तन फट गया उसकी कमीज उतार ली। भ्राफिशियल्स के मकानों में यह बात होती रहती है। मुझे बड़े बड़े लोगों के बारे में मालुम है जहां तीन दिन से ज्यादा नौकर काम कर ही नहीं सकता। एक किस्सा तो मुझे यह मालूम है कि दस रुपये का वेतन वसूल करने के लिये मोहल्ले के सारे घरेलु कर्मचारियों का डिमान्स्टेशन हम्रा ग्रौर जब मालिक ने पैसा नहीं दिया तो--मुझे शर्म लगती है बताने में। तो बातें शर्मनाक तथा घृणास्पद हैं। ऐसे भी कई लोग हैं जो बुरे ढंग से पैसा निकाल लेते हैं। सवाल यह है कि भ्राप उन बातों को कहां चलने देंगे । इसलिये मैं मिनिमम प्रोग्राम बिल के रूप में लाया हूं। मैं मानता हं कि बिल की एक दो तरदूदियां या बलाजेज ऐसे हो सकते हैं जो तकलीफ पैदा करें। लेकिन बिल में एक भी बात ऐसी नहीं जो ग्राप्रेसिव्ह हो। लेकिन इस प्रोग्राम को स्वीकृत करने के लिये ग्रापको द्बिटकोण बदलना चाहिये। मन में केवल सहानु-भति नहीं बल्कि वह सहानुभूति का प्रत्यक्ष म्राचरण चाहिये, जो भाज नहीं हो रहा । श्रफसोस की बात है, बहुत खराब बात है हमारे बहुत से दोस्त कहने लगे कि यह बिल प्रत्यक्ष में श्रमल में नहीं ग्रा सकता। मुझे समझ में नहीं ग्राता हमारे कम्युनिस्ट भाई दफे गरीबों के लिये श्रावाज उठाते हैं, उनके बारे में बोलते हैं, चिल्लाते हैं नेकिन घरेलू नाकरों से उनका कोई इंटेरेस्ट पूरा नहीं होता इसलिये चुपचाप बैठ गये। यह तो उनकी चालाकी है, उनकी पालिसी है।

श्री लालजी पैंडसे (मुम्बई) : श्राप नाम नेकर बतायें ।

श्री पां० ना० राजभोज : उनका नाम है प्रसाद राव । तो उपसभापति जी यह तो ऐसी चीज है कि जहां पोलिटिक्स का मामला होता है, जहां उनका इंटरेस्ट होता है, जहां उनका लाभ होता है वहां इतने चिल्लाते हैं कि जैसे सिंह गरजता है। ऐसा मालूम होता है कि हाउस में मारपीट हो रही है, जैसे कोई किसी डराता है। श्रीर यह दृष्टिकीण कैसे मलत रास्ते पर चलता है इसका उदाहरण आपको श्रीमती सीता परमानंद जी की स्पीच में मिला होगा। मैंने दो, तीन बार उनकी स्पीच पढ़ी। लेकिन उससे मेरी यह भावना पक्की हुई कि इस बिल में मेटर्निटी बेनिफिट्स इंश्योरेंस. प्राविडेंट र्पेशन वग्नैरा तरदूदिया स्नावश्यक थीं । श्रीमती जी ने सारे प्रश्न का एक ग्रिम व्ह्यू लिया है ग्रौर बिल को इंप्रैक्टिकेब्ल कहा है। लेकिन में आपको यह याद दिलाना चाहता इं कि सारे अञ्छे कानुनों के समय यही होती है कि यह बिल इंप्रैक्टिकेब्ल **है--**-ग्रस्पश्यता निवारण का बिल देखिये, देखिये। प्रतिबंध पहले मिनिमम वेजेज की बात चल रही थी तब भी यही बहस होती थी कि इससे अन-इम्प्लायमेंट बढ़ेगा, श्रब मजदूरों को ज्यादा सहू ियतें देंगे तो प्रोडक्शन कम होने का डर है, वगैरह। तो इस प्रकार की बहस सारे अच्छे कानुनों पर होती है और घरेलू कर्मचारियों के बिल पर भी ऐसा ही हो रहा है।

क्लाजेज ४ से ८ तक जिसमें पुलिस रोफिकेशन की बातें कही गई हैं उसको बहत से सदस्यों ने श्राबजेक्शनेब्ल कहा है। लेकिन मैं श्रापको याद दिलाना चाहता हूं कि यह प्रोविजन अत्यन्त श्रावश्यक है। यदि मैं इस प्रोविजन को निकाल देता तो श्राप ही बहस करते कि राजभोज ने जो घरेलू कर्मचारी चोरी करते हैं, या भाग जाते हैं उनके जिये कुछ भी प्रोविजन बिल में नहीं किया है। तो नगाड़ा दोनों दृष्टि से बजता है, यह दुनिया की रीति है। ऐसे लोग होते हैं जो परफेक्ट श्रच्छे लोग नहीं हैं। श्रापने देखा, इधर उधर मारपीट होती है। तो यह पोलिटक्स है। कभी किसी का घर जलाते हैं, किसी को श्रंगारा लगा देते हैं।

श्री बी॰ प्रसाद राव: सवाल यह है कि देश को लूटने वालों को ग्राप छोड़ देते हैं।

श्री पां० ना० राजभोज : कम्यूनिस्ट वालों के मुंह में मार्कस बगल में छुरा रहता है ।

श्री वी॰ प्रसाद राव : श्राप तो बन्द्रक रखते हैं ।

श्री पा० ना० राज-भोज : तो मेरे कहने का मतलब यह है कि मैंने इस बिल में क्लाजेज पांच ग्रौर छः में पुलिस द्वारा वेरीफिकेशन की जो बात कही है उसका बहुत से सदस्यों ने विरोध किया है। मैंने तो यह चीज इस भावना से रखी थी कि बहुत से घरेलू कर्मचारी ऐसे होते हैं जिन्होंने पहले चोरी की हो कुछ गुन्हे श्रीर बदमाश भी होते हैं। इन्हीं कारणों से मैंने इस बिल में इस तरह की व्यवस्था की है कि पुलिस इन लोगों का वेरीफिकेशन कर सके ताकि जब लोग इन्हें भ्रपने यहां रखें तो उन्हें मालूम हो जाये कि वे किस तरह का ग्रादमी ग्रपने यहां रख रहे हैं। ग्रभी हाल ही में हमारे मान-नीय सदस्य श्री पाटिल साहब के वहां नौकर ने कुछ गड़बड़ कर दी थी। उन्होंने इसकी रिपोर्ट पुलिस में कर दी। पुलिस वाले उस नौकर को थाने में ने गये। इस पर बहुत से घरेलू कर्मचारी जलूस बनाकर श्री पाटिल साहब के घर में पहुंच गये लेकिन उन्होंने मामले को शांत कर दिया श्रोर नौकर को पुलिस के यहां से वापिस

[श्री पं० ना० राजभोत] बुला लिया। मैं ग्रापको याद दिलाना चाहता हं कि इस तरह का प्रोविजन रखना बहुत श्च वश्यक है। यदि मैं इस प्रोविजन को नहीं रखता तो ग्राप ही लोग कहते कि राजभोज के घरेल कर्मचारी चोरी करते हैं या भाग जाते हैं । जब मैने इस तरह का प्रोविजन रख दिया तो हाउस में इस तरह का शोर मच गया । इसमें शोर मचाने की कोई जरूरत नहीं थी। मैं जानता हुं कि घरेलु कर्मचारियों की हालत ग्रच्छी नहीं है ग्रीर इससे उनको कुछ तकलीफ भी होगी लेकिन साथ ही साथ दूसरे पक्ष वालों का भी हमें ध्यान रखना चाहिये जो उन्हें ग्रपने यहां नौकर रखते हैं। लेकिन साथ ही साथ मैं यह भी चाहता हं कि घरेलु कर्म-चारियों की हालत में सुधार हो। मुझे इस ब त की खुशी है कि इस बिल को लाने के बाद हमारे लेबर मिनिस्टर साहब ने उनकी भलाई के लिये कुछ कदम उठाना शुरू कर दिया है। जब तक किसी चीज के बारे में श्रावाज नहीं उठाई जाती है तब तक वह काम नहीं होता। सरक.र ने एम्प्लायमेंट एक्सचेज - घरेल कर्न-चारियों के लिये एक छोटा सा ग्राफिस खोल दिया है। यह बहुत ही संतोष की बात है कि सरकार ने इस दिशा में कदम तो बढाया, कुछ न कुछ काम तो शुरू किया गया। लेकिन जब ठीक ढंग से काम होगा तब ही हमें म्रानन्द होगा ।

उपसभापित महोदय, इस बिल में मैंने पुलिस द्वारा जो रिजस्टर मेनटेन करने की बात लिखी है उससे हमारी श्रीमती जी नाराज हो गई हैं। मैंने तो उनके खिलाफ इसमें कोई बात नहीं रखी थी फिर भी न मालम वे क्यों नाराज हो गई यह भगवान को ही माल्म होगा। लेकिन मैं, उपसभापित महोदय, श्रापका घ्यान इस बात की ग्रोर खींचना चाहता हूं कि मुझे एक दो जर्नालिस्ट तथा कई लोगों ने कहा कि ग्राप ग्रपने बिल में जो इस तरह का क्लाज लाये हैं वह बहुत ही ग्रच्छा है क्योंकि एक तरफ तो ग्राप डोमेस्टिक सबॅट्स को तन तथा छट्टियां दे रह हैं तो दूसरी तरफ मालिक को भी संरक्षण

दे रहे हैं। इस बात से लोग घबरा गये कि जब यह बिल प स हो जा गा तो, उनके र में न मालूम क्या हो जायेगा। उपसभापित महोदय, मैं स सबंद में आपके सामने एक दोहा कहना चाहता हूं जो इस प्रकार से हैं:--

"दया धरम का मृत है, नरक मूल ग्रिमिमान, तुलसी दया न छोड़िये, जब तक घट में प्राण।"

यहां पर जितने भावण हुये उनमें घरेलू कर्मचारियों के प्रति दया की भावना भरी हई थी मगर श्रमल में कोई बात नहीं लाता है। हम।रे देश में जो बड़े बड़े म्रादमी हैं, पैसे व ले श्रादमी हैं, जिनके घरों में श्रौरते काम नहीं करती, वहां नौकरों से ही ग्यारह ग्रौर बारह बजे तक काम लिया जाता है। नौकरों से पांव दबाने ग्रीर मालिश करने का काम लिया उपसभा ₁ति महोदय, जाता है। श्रापके जरिये से यह बात कहना चाहता हूं कि जो लोग दया की स्रोर इसी तरह की दूसरी बातें करते हैं उनके दिल में कोई प्रेम नहीं होता है। वे लोग खाली दिखाने के लिये इस तरह की बातें करते हैं। हमारे प्रसाद राव जी तो जब श्रपने मतलब की बात होती है तो उसमें वे मदद करते हैं धौर जब उनके विरोध की बात किसी बिल में ग्राती है तो वे उसकी मुखालिफत करते हैं। घरेलू कर्मचारियों में कम्युनिस्टों के प्रति कोई प्रेम नहीं है, इसी वजह से वे इस बिल की मुखा-लिफत कर रहे हैं। किन्तु मै उपसभापति महोदय, श्रापके जरिये से यह कहना चाहता हूं कि हमारे समाज में घरेलू कर्मचारियों को जो ग्रस्व-घायें हैं, जो उन्हें तकलीफें हैं, उन्हें ही दूर करने के लिये, उन्हें कुछ सहारा देने के लिये, मैं इस तरह का बिल सदन के समक्ष लाया हूं।

उपसभापति महोदय, जब हम डोमेस्टिक सर्वेट्स को वेतन तथा छिट्टिया दे रहं हैं तो मालिकों को भी संरक्षण दे रहे हैं। श्रगर कोई मालिक किसी घरेल् कर्मचारी को श्रपने यहा [ 18 DEC. 1959 ]

नौकर रखता है तो उसे यह ग्रधिकार भी दिय गया है कि वह पुलिस को खबर करे कि उसने ग्रपने यह एक नौकर रखा है। पूलिस वाला उस नौकर को ल कर उसके बारे में पूछताछ करता है। उसकी तलाशी लेता है ग्रौर उसका इंट्रोगेशन करता है। ग्रगर पुलिस वाला इस तरह की बात करता है तो इसमें क्या खतरा है, यह बात मेरी समान में नहीं म्रई ।

श्री महाबीर प्रसाद भागव (उत्तर प्रदेश): बया ग्राप यह ग्रधिकार चाहते हैं कि पुलिस मकान में जा सके ?

श्री पां० नः० राज ग्रीज : ये सब बातें कातृन के मुत बिक होंगी । लेबर मिनिस्ट्री भें लोग बैठे हैं ही क नून को ठीक तरह से भ्रमल में लायेंगे। मैंने इस बिल में वेतन, छट्टी भीर रजिस्ट्रेशन की बात कही तो लोगों ने शोर ्रशुरू कर दिया। मैने सा इस बिल में पुलिस का जिक कर दिया तो तुफान मच गया, शोर मच गया मानो मैने कोई कम्युनल बात कह दी हो। मैं कुछ ग्राई-डिया लेकर यह बिल लाया हुं। इसमें थोड़े बहुत दोष भी हो सकते हैं। किन्तु सारे हाउस में इस तरह का शोर मच गया कि टाइम ज्यादा हो गया है। हमारे पंडित जी ने और श्रीमती जी ने कहा कि बहस ज्यादा नहीं होनी चाहिये। हमारे पडित जी ने कहा कि बहस बंद करो । वे गलती निकालने में बड़े होशियार हैं। उपसभापति महोदय, मेरा तो काम शाति से ग्रौर प्रेम से इस बिल को पास कराने का है। मैं यह नहीं चाहता हूं कि इस बिल द्वारा कल से ही लोगों को नौकर न मिले स्रौर घरेल कर्मचारी लोगों के घरों में गड़बड़ शुरू कर दें। मेरा तो इरादा सिर्फ यह है कि उन्हें इस समय जो भ्रम्विधायें हैं, वे दूर हो जायें । इसलिये मैं प्रेम भ्रौर नीति से काम लेना चाहता हं। उपसभापति महोदय, मैं ग्राप से यह ग्रर्ज करना चाहता हूं कि बेकारी बढ़ाने या घरेलू कर्म-चारियों को काम से निकाल देने का उद्देश्य नहीं है। मेरा तो मालिक तथा डोमेस्टिक

सर्वेंट्स, दोनों को प्रोटेक्शन देने का उद्देश्य है। ऐसा समय जरूर ग्रायेगा जब देश में एम्पलाय-मेंट सिच्एशन इन जनरल भ्रच्छी हो जायेगी तो ये लोग ग्रपने ग्राप दूसरे उद्योग घंघों में लग जायेंगे ग्रौर सस्ते में डोमेस्टिक सर्वेट्स मिलना म्दिकल हो जायेगा । ग्राप कहते हैं कि भारत में डोमेस्टिक सर्वेट्स एफिशियट नही हैं ग्रीर इतने वेतन के लायक नहीं हैं। किन्तू उपसभापति महोदय, मै यह कहना चाहता हूं कि इसमें हमारा ही दोष है। हमें ग्रपने नौकर चाकरों को, इन गरीबजनों को, हर तरह से श्रादर्श बनाने की कोशिश करनी चाहिये श्रौर उन्हें हर तरह से बढ़ावा देना चाहिये। इसके साथ ही साथ उनकी सुख सुविधा का भी हमें **स्याल रखना चाहिये। उपसभापति महोदय,** में ग्रापसे नम्र निवेदन करना चाहता हं कि श्रब हमारा देश स्वतंत्र हो गया है, ग्रब किसी को ग्रपने यहां इस तरह से घरेलू कर्मचारी को ाैकर नहीं रखना चाहिये। मै ग्राप से ग्रदब से, प्रेम से, ग्रर्ज करना चाहता हूं कि मेरा उद्देश्य यह है कि हम सब लोगों में भ्रापस में सदइच्छा २हे, प्रेम रहे ग्रौर हमारे घरेलू कर्मचारी हर दृष्टि से म्रागे बढ़ें। इसी उद्देश्य को सामने रखकर मैं सदन के सामने यह बिल लाया हूं। इस वास्ते मैं चाहता हूं कि जब तक देश में न्याय श्रौर प्रेम की हवा पैदा नहीं होगी, जब तक दुनिया में न्याय श्रीर प्रेम के प्रति श्रादर नहीं होगा तब तक इस तरह के बिल की जरूरत होगी । मेरे बिल लाने का उद्देश्य यही है कि हमारे घरेल कर्मचारियों की इस समय जो हालत है वह सुधरे। ये लोग सवेरे पांच बजे से रात के ग्यारह बजे तक पानी गरम करते रहते हैं, मालिक की मालिश करते हैं भ्रौर दूसरी तरह के हर एक काम इनसे लिये जाते हैं। इन कामों से नौ र इतना एग्जास्ट हो जाता है कि उसकी इनर्जी दूसरे दिन के लिये काम करने के लिये नहीं रह जाती है तथा शिक्षण इत्यादि प्राप्त नहीं कर सकता। जब घरेलु कर्मचारी को इस चीज के लिये टाइम नहीं मिलेगा तो वह किस तरह से अपनी एफिशियेंसी बढ़ा सकता है ? इसलिये ही मैंने

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[श्री पां ना० राजभोज]
इस बिल में इस तरह की व्यवस्था की है कि
उसे इस तरह की सब सहूलियत प्राप्त हो
जायें।

श्री श्र गोलल चन्द : क्या श्राप यह चाहते हैं कि कोई लिस्ट तैयार कर ली जाय कि वह यह काम करेगा श्रीर यह काम नहीं करेगा, मालिश नहीं करेगा, पानी गरम नहीं करेगा...

श्री पां० ना० राजभोज: यह तो श्रीरतों के करने का काम है।

श्री श्रमौलल चन्द : यहां पर श्रौरतों श्रीर मर्दों के संबंध की बात नहीं हो रही है। यहां पर तो डोमेस्टिक सर्वेट से काम लेने की बात हो रही है।

श्री पर्ं नार्राजनोज : ग्राजनल तो जनसे काम लेने का फैशन बन गया है।

डा॰ डब्ल्यू॰ एस॰ बालिगे (मुम्बई) : डोमेस्टिक सर्वेट्स होने ही नहीं चाहियें।

श्री पां० ना० राजभोज : जी हां, उनके लिये कुछ न कुछ होना ही चाहिये।

डा॰ रखुनाथ प्रसाद दुबे (मध्य प्रदेश) : क्या आपका मतलब यह है कि श्रौरतें पैर दबायें, मालिश करें। भौर जोर से बोलिये।

श्री पां० ना० राजभौज : जितना श्रीरतों का काम है उतना ही उन्हें करना चाहिये। श्रव जमाना तेजी से बदलता जा रहा है। हमें श्रपने घरेलू कमंचारियों को हीनता की कृष्टि से नहीं देखना चाहिये। वह तो हमारे...

**डा॰ श्रीमती सीता परमानन्द** : ग्रापके घर में कितना बदला ।

श्री पां० ना० राजभोज : स्राप को सगर टाइम है तो मेरे घर में श्राकर देख सकते हैं। इसारी देवी जी बहुत होशियार हैं, वे पार्लिया-

मेंटरी ढग से बातचीत करना जानती हैं लेकिन जब घरेलू कर्मचारियों का सवाल भ्राता है तो कुछ न कुछ रुकावट डाल देती हैं । अभी हमारे भाई दिवान चमनलाल जी ने कितना अच्छा सुन्दर भाषण दिया । वे दुनिया की सब बात जानते हैं कि कहां पर क्या हो रहा है किन्तु हमारी देवी जी कहती हैं कि यह बात गलत है। में भ्रापके खिलाफ कोई बात नहीं कहना चाहता हुं लेकिन मुझे दुः स्व होता है जब आप इस बिल की मुखालिकत करती है । उपसभापति महोदय, में ग्रापसे यह प्रार्थना करना चाहता हू कि हमारे घरेलू कर्मचारियों को शिक्षण की कोई सुविधा नहीं मिलती है, उन्हें टाइम नहीं मिलता है ताकि वे अपनी एफिशियंसी बढ़ा सकें। इन सब बातों पर हमें विचार करना चाहिये ।

इतना करके भी आपको कई घरेलू कमंचारी मिलेंगे जो काफी एफिशियंट, सिसि-यर तथा प्रमाणिक हैं। मुझे एक सर्वेट मालूम या जो कि गढ़वाल से यहां आया और बर्तन सफा करना शुरू किया। वह वहीं टैहरी गढ़-वाल का था जहां से हमारे महाराजा साहब त्राये हैं। **गढ़वा**ल ग्रौर हिमाचल प्रदेश के ज्यादा लोग दिल्ली में हैं। कलकत्ता, बम्बई ग्रीर दूसरे बड़े नगरों में ग्रीर स्थानों के लोग हैं। आज राजा साहब ने यहां भाषण दिया क्योंकि उनके यहां के बहुत से नौकर दिल्ली में है। ज्यादातर घरेलू कर्मचारी जो दिल्ली में हैं वे टेहरी गढ़वाल, हिमाचल प्रदेश भीर कुल्लू के हैं भीर उनकी हालत बड़ी सराब है। इसलिय सोच-विचार कर मैंने यह विघेयक यहां प्रस्तुत किया । ग्राज हमारे कई ऐसे लेबर लीडर हैं जो बहुत धनी हैं। अच्छे अच्छे मकानों में रहते हैं और फर्स्ट क्लास में टूर करते **हैं**। जहातक मेरा प्रदन है, में ऐसे ही गिरे हुये समाज में पैदा हुआ हूं इसलिये में जानता हू कि उनको क्या तकलीफ है, क्या दुख है। में श्रापके सामने एक गढ़वाली भाई की बात कह रहा था। मैने सुना है कि साथ साथ उसने शिक्षा प्राप्त करना भी शुरू

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किया । फिर उसको गवर्नमेंट में जाब मिल गया । वह इगलैंड में हाई कमिश्नर के दफ्तर में चला गया। वहां से उसको डिफ्डेंस मिनिस्ट्री में सैकटरी की पोस्ट मिल गई, लेकिन छ: महीने के भ्रन्दर ही उसको हार्ट ग्रटैक हुआ और वह खत्म हो गया। यह इसलिये हुआ क्योंकि घरेलू कर्मचारियों को बहुत काम करना पड़ता है। इसलिये उनका हैल्थ सर्वे होना चाहिये। लेबर मिनिस्टर को फिगर्स नहीं मालूम हैं कि कितने डोमेस्टिक सर्वेटस हैं, कितनी उनकी हालत खराब है। उन्होंने केवल यह बतला दिया कि दो महीने पहले उनकी इंक्यायरी की गई। उन्होंने कुछ और इधर उधर से बतला दिया । ग्राप हमारे मिनिस्टर है। हम लोगों का श्रापके ऊपर विश्वास है। हमें फैनर्स ऐंड फिगर्स मिलने चाहियें कि घरेलू कर्मचारियों के लिये क्या हो रहा है। तो मैं यह कइ रहा था कि छः महीने के ग्रन्दर ही उसको **अटैक हुआ**ः

श्री माबिद मली : यह जिन्दा है या मर गया ?

श्री पां० ना० राजभोज : वह मर गया। जावें त्यांच्या वंशा तेव्हा कव्ढे पर दुाख शितलआपको क्या माल्म है। आप बम्बई में पैदा हुये, बड़े रईस हैं, इसलिये आपको गरीबों की बात क्या माल्म होगी। मैंने जैसा मराठी में कहा है, जो जिस कौम में पैदा होता है, उसको उस कौम की तकलीफ होती है। श्रीमती सीता परनानन्द जी भी बहुत ऊंचे घर में पैदा हुई हैं। इसलिये उनको बड़ी कम्युनिटी की बात नहीं मालूम है और छोटी कम्युनिटी की बात नहीं मालूम है। हम गिरे हुये समाज में पैदा हुये हैं। यही कारण है कि हमारे मन में उनके प्रति सद्भावना है।

श्री अप्रोत्तसस्य चन्दः यह कानून जानती हैं।

श्री पां० नः० राज भोज : वह कानून जानती है, लेकिन प्रैक्टिकल खाइंट श्राफ ब्यू देखना चाहिये। तो मैं यह कह रहा था कि वह दफ्तर में काम करता था और रात को अपने मोहल्ल के अन्य कर्मचारियों को जमा कर उनको पढ़ाता था; तो आपको यह उदाहरण इसलिये बताया है कि हम चाहते हैं कि ऐसी कंडीशन जरूर आ जाये जब डोमेस्टिक सर्वेट मिलना मृहिकल हो जाय। किन्तु जब तक हम उनको एम्प्लाय करते हैं, जब तक कोई भी आदमी उनको एम्प्लाय करता है तब तक उनको अच्छे वेतन पर हो एम्प्लाय करना होगा। हमारे मिनिस्टर साहब ने बताया है कि घरेलू कर्मचारियों को जो ३०, ४० रु० मिलता हैं, वह बहुत अच्छा है। आप चौहान साहब से पूछिये कि वे कितना रुपया देते हैं। क्या वे खाना पानी देकर ४० रु० महीना देते हैं?

श्री नवाबसिंह चौंहान (उत्तर प्रदेश) : श्राप ही पहले ग्रपने बारे में बताइये।

श्री पाँ० ना० राजभोज : मैं उसको ३० ६० महीना देता हूं और खाना पानी देता हूं। तो जब लोगों में अच्छी बार्गेनिंग पावर श्रा जायेगी श्रीर सारा लेबर मार्केट सुघरेगा तब यह तरदूदिया बिलकुल कठिन नहीं दिखाई पड़ेंगी।

श्री प्रकाश नारायन सप्नू (उत्तर प्रदेश) : ग्राप मुझे एक बात बताइये । एक श्रीरत जो पांच छः जगह काम करती है ग्रीर बर्तन मलती है, उसको खुट्टी कैसे मिलेगी ? १४ दिन की या १२ दिन की ग्रापने खुट्टी रखी है ग्रीर यह भी रखा है कि ४० ६० उसको मिलना चाहिये, लेकिन यह उस ग्रीरत पर कैसे लागू होगा जो पांच छः घरों में जाकर ग्राधा ग्राधा घंटा काम करती है ?

श्री पाँ० नाँ० राजभोज : इसीलिये में विल लाया हूं। श्राप तरीका बतलाइये कि किस तरह से यह बिल श्रीमल में लाना चाहिये। इसके अतिरिक्त वह दस घरों में काम करती है, यह हमको क्या मालूम। यह लेबर मिनिस्ट्री को मालूभ होगा। हमारे पास ऐसी फिगर्स नहीं

[श्री पांचना राजभोज] हैं कि कितने लोग घरेलू काम करते हैं, कितनी

उनकी तनस्वाह है। यह फैक्ट्स एंड फिगर्स हमें मिले नही है। अभी दो महीने पहले काम सुरू हमा है।

श्री उपत्रापितः इस बिल के बारे में श्रापका इरादा क्या है?

श्री पां० न ० राजभोज मेरा इरादा यह है कि इन लोगों के लिये कु अन कु अ कान्न से होना च हो। में अभी और बाने वाला हूं। अभी नेरा भागण गूरा नहीं दुआ। तो आज पापुलेशन बढ़ रही है और लोग कहते हैं कि लेबर चीप है। किन्तु आज लेबर कुछ महंगा हुआ है। पहले कोई एक कान प्र आने में होता था, तो अब उसके लिये १२, १४ आने देने पड़ते हैं। मोची चप्पल की मरम्मत के लिये २ पैसे लेता था तो आज ७ आने लेता है। वभीज की इस्त्री के लिये १ आना देना पड़ता था तो आज छ: पैसे देने पड़ते हैं।

एक मान शिस सदस्य : खमीस के माने क्या हैं ?

श्री पां० ना० र ज गेज: मेरी जो हिन्दी है वह कोई बढ़िया हिन्दी नहीं है। इसलिये भुग करके समझने की कोशिश कीजिये।

तो यह बात में इसलिये कह रहा था कि ऐसा समय भ्राने वाला है जब डोमेस्टिक सर्वेट मिलना मुश्किल होगा। तब तक उनकी हालत में हम भ्रगर कुछ सुधार कर सके तो भ्रच्छा ही है। मेरे मित्र नवार्वासह चौहान जी ने कई कांस्ट्रक्टिव सजेशंस दिये हैं, जैसे कि उनको जमींने दी जाये जो यहां पर पहाड़ों से भाये हैं ताकि वे उन जमींनों को जोत सकें, वहां पर भीर भी काम कर सकें, सेब पैदा कर सकें, गार्डीनंग कर सकें । उनको मिलिटरी के भ्रन्दर भर्ती किया जाये और भ्रच्छा हो कि ऐसा वातावरण पैदा किया जाये की कोग यहां न भाने पायें। ऐसे सजशंस कई लोगों ने दिये।

दिवान ६ मनलाल जी ने भी बहुत श्रन्छा भाषण दिया श्री सोन्सिंह धनसिंह पाटिल जी ने भी बहुत श्रन्छी बात कही। उन्होंने कुछ दोष भी बताये। हर चीज म कुछ न कुछ दोष तो रहते ही हैं। मालवीय जी ने भी बहुत श्रन्छे हंग से बात बताई। यह में जानता हूं कि सब के घर में डोमेस्टिक सर्वेंट है, इसीलिये विरोध हुशा है, नहीं तो विरोध नहीं होता। में एक बार श्रमेरिका गया था।

MR. DEPUTY CHAIRMAN: America is far away. Don't go to America.

श्री पां० नां० र जा तेज : कोई दूसरी बात नहीं है। तो वहां ग्रमेरिका म नीग्रो लोग रहते हैं, जैसे हम लोग यहां हैं जिनको हरिजन और गिरिजन कहते हैं, वैसे ही वहां नीग्रो लोग हैं। उनको एक घंटे में एक डालर मिलता है। वे ग्रानी मोटर पर जाते हैं और गार्डेन के पास खड़े रहते हैं। जब तक कोई गार्डेन खोलता नहीं है तब तक वे ग्रन्दर नहीं जाते हैं ग्रीर बाहर ही खड़े रहते हैं। गार्डेन का फाटक खुलने के बाद वे ग्रन्दर जाते हैं ग्रीर एक घंटे में एक डालर ले लेते हैं। यह में जानता हूं कि ग्रमेरिका में बहुत पैसा है?

श्री ल लजी पेंडसे : वहां से क्यों ग्राप ग्राये ?

श्री पां० ना० र ज गेज: हमारे लिये हमारा देश बड़ा है, ग्रमेरिका बड़ा नहीं है। हमें इसी देश में रहता है ग्रीर मरना है। हमारा यह ख्याल है कि हमारा देश भी श्रमे-रिका जैसा होना चाहिये।

श्री ग्रार० पो० ए न० सिंह (बिहार) । ग्रॅन ए प्वाइंट ग्राफ श्राइंर, सर। हम लोगों को इस बात पर एतराज है कि हरिजनों को नीग्रो बतलाया गया है। यह हम लोग नहीं बदरित कर सकते।

श्री पां० ना० राजभोज: हरिजनों की हालत भव भाप की हुगा से सुधर रही है।

में वहां के नीग्रोज की हालत बता रहा हूं। एधर के नागरिकों की म्राथिक हालत म्रच्छी है और उनके डोने स्टिक सर्वेटस की हालत भी भ्रच्छी है। वे मोटर पर भ्राते हैं स्रीर काम करके वापिस चले जाते हैं। यहां हालत यह है कि औरत पीटती है और कहती है कि इतनी देर से क्यों भ्राये। जरा सी देर हो गई कि श्रीरत लोगों को भगवान का, देवी का श्रव-तार घारण हो जाता है ग्रौर वे उसको पीटती हैं। वहां यह है कि उन्का श्रदब करते हैं, श्रगर उनकी मोटर के लिये काम कराने वाला फाटक का दरवाजा नहीं खोला है तो वह नहीं जाते हैं। यहां यह है कि पांच मिनट लेट हो जाता है तो श्राकाश पाताल एक हो जाता है। गरीब के लिये बड़ा दू ख होता है।

श्री रे० यं ० लेउ दा (मुम्बई): ग्राकाश पाताल कौन करता है ?

श्री यां० ना० राजभोजः जिन लोगों के पास घरेल नौकर काम करते हैं स्रीर हमारी जो महिला लोग घरों में हैं वह बिगड़ जाती हैं। यह मैचुरल है क्योंकि काम तो उनको करना पड़ता है, नौकर तो उनके पास रहत है, हमारे पास तो नहीं रहता है।

श्रीम । कृष्णा कुमारी : यह कैसे ग्रापने मान लिया कि स्रौरतें नाराज होती हैं। हर एक बात में ग्रीरतों को ग्रा क्यों ले ग्राते हैं। क्या उनके पास दया नहीं होती ? में मा ती हूं कि घह जितनी दयावान होती हैं उतनी ही कटोर भी होती हैं, उनमें दोनों शक्तियां रहती हैं। परत्तु, पुरुष इससे बरी नहीं हैं जो आप महि-लाग्नों के लिये बार बार ये बातें कहते रहते हैं कि महिलायें ही ऐसी बातें कहती हैं।

श्री पां ना राजभोज : कई प्रकार की बात होती है । मैं यह नहीं कहता कि हमारी जो सब महिला लोग हैं वे कठोर हैं। वह भी हैं और आदमी भी हैं। कई प्रकार की बातें हैं। मुझे टाइम नहीं है। मेरे पास तो कहने को इतना भंडार भरा पड़ा है।

तो मेरी यह प्रार्थना है कि कास्टाट्युशन में यह लिखा है:-

"JUSTICE, social, economic and political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity; and to promote among them all."

फिर ई कि ग्रार्टिकल ४३ में लिखा है

श्री व्यंकट कृष्ण ढगे (मुम्बई ): कहां लिखा है ?

श्री पां ना० राजनोज : शान्ति रखिये बताता हु। आर्टिकिल ४३ में लिखा है:

"43. The State shall endeavour to secure, by suitable legislation or organisation or in any economic other way, to all workers, agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities and, in particular, the State shall endeavour to promote cottage industries on an individual or co-operative basis in rural areas."

श्रीर श्राटिकिल ४६ में जो वीकर सेवशा के बारे में है और उस्में शेड्यल्ड कास्ट्स के लोग भा स्राते हैं यह लिखा है:

"46. The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

उपसंजापति महोदय, मेरी प्रार्थना यह है कि कांस्टोट्युशन में बहुत भ्रच्छी बातें लिखी हैं लेकिन मुझे बड़ा द:ख है कि स्राजाद होने के बाद भी मुझे ऐसा ठहराव लाना पड़ता

[श्री पां० ना० राजभोज] है। हमारे प्राइम मिनिस्टर नेहरू जी हैं और हमारी नीति स्वतंत्रता के बाद "एक निशान, एक विघान, एक प्रधान" की है लेकिन फिर भी यह ठहराव लाना पड़ा है। मुझे यह दुःख मालूम पड़ता है। मिनिस्टर साहब ने भी एश्योरेंस दिया है लेकिन मैं प्रार्थना करना चाहता हूं कि पेमेंट भ्राफ वेजेज एक्ट, शाप्स एकट, इंडस्ट्रियल डिस्प्यूट्स एकट, वगैरह जितने एकट हैं उनके मुताबिक इन लोगों के लिये काम होना चाहिये। हमारा जो - काज है उसके लिये ग्राप लोगों ने सरोर्ट दिया है यह बड़े भ्रानन्द की बात है। जिन लोगों ने सपोर्ट दिया है उन सब के नाम पढ़ कर बताने का टाइम नहीं है लेकिन मेरी यह प्रार्थना है कि इस बिल के द्वारा सरकार को पावर देनी चाहिये ।

डा॰ श्रीमती सीता परमानन्द : श्रापने जो कांस्टीट्युशन का श्राटिकिल पढ़ा वह गलत पढ़ गये । वह श्राटिकिल ४२ होना चाहिये, ४३ नहीं ।

श्री पां० ना० राजभोज: श्राप तो अया-रिटी हैं, श्राप श्रयारिटी की बात करी हैं। श्रापको यू० एन० श्रो० में भेजना चाहिये।

यह कहा गया है कि ४ ग्रादिम ों की कमेटी रखी है। वह ४ ग्रादिमयों की कमेटी क्या करेगी। हमारे लेबर मिनिस्टर ने बताया कि ४ ग्रादिमयों की कमेटी है। स में कम से कम १० ग्रादिमी रखें जिससे कि सब प्रकार के इंटरेस्ट्स उस में हों ग्रीर उनकी पावर भी बढाई जाये।

कुछ बातें मेरे विरोध में हुई है लेकिन वह विरोध एक विरोध को दृष्टि से नहीं हुआ है बल्कि कुछ श्रीर ही ढंग से हुआ है।

भी समोलक चंद : वह कौन सा ढंग है ?

श्री पां० ता० राजभोज: जैसे कि हमारे कैनाल बिहारी लाल जी ने जब यह बिल श्रामा तो विरोध किया । यह तो अंधेर नगरी चौपट राजा है । राजमोज का बिल आ गया तो विरोध करो और इस बिल की चर्चा बंद करने के लिये हमारी देखों जी ने बोला । क्योंकि उनका बिल आना चाहिये इसलिये इसकी चर्चा बंद करो । यह मेरे हाथ में नहीं है, मेरे हाथ में क्या है ? आप हाउस के लोग जो यहा बैठते हैं उनके हाथ में है, कभी भी उनको मौका दे सकते हैं। मैं भी एक भाई हूं, मुझे भी बराबरी का अधिकार रखने का अधिकार है लेकिन आप क्लोजर का मोशन ले आई कि मुझे बोलने को दें और मेरा बिल उसके बाद रगड़ लो। यह क्या है ?

तो मेरी प्रार्थना है कि दूसरे देशों में यह हालत हैं। मैं भ्रापको पढ़ कर बताता हूं। इस में लिखा है:

"STATUS AND CONDITIONS OF EMPLOY-MENT OF DOMESTIC WORKER

In accordance with a resolution adopted by the International Labour Conference at its 31st Session (31R. P. 545 and 546), the Governing Body decided at its 112th Session to convene a meeting of experts on the status and conditions of employment of domestic workers (1126. B.). The experts met in Geneva from 2 to 6 July, 1951 and adopted a number of considerations and recommendations embodying standards of social policy."

इस में दूसरी बात यह है। कई बातें इसमें लिखी गई हैं। 'Conditions of Life and Employment.' के बारें में जो लिखा है वह मैं पढ़ कर बताता हूं। वह यह हैं:

"A. Hours of Work, Rest Breaks and Holidays

(1) The experts considered it of vital importance that standards in relation to working hours, rest breaks and annual holidays should be established and that domestic workers

should be safeguarded from excessive hours of employment.

(2) Such standards should be in line with the general practice of each country or other workers and allow for flexibility in order to take into account varying national conditions and customs and individual household circumstances.

### (3) They should ensure-

- (a) a limitation of the daily hours of work by determining the total amount of hours to be worked daily or over a longer period or by other suitable methods;
- (b) adequate rest breaks, including meal breaks during the day;
- (c) a continuous period of rest during the night adequate to ensure the health of the worker;"

## लास्ट क्लाज इस में यह लिखा है :

"(d) a limitation of overtime work by granting a compensatory time off or extra payments and or by determining a maximum amount of permissible overtime in a specified period."

कई प्रकार के मेरे पास नोट्स हैं किन सबको पढ़ने के लिये टाइम नहीं है। इस में 'Boarding and Lodging'. के बारे में लिखा है कि क्या होना चाहिये। फिर 'Protection of Young Domestic Workers' के बारे में यह लिखा गया है:

- "(1) As regards the age of admission to domestic work, the experts concluded that the minimum age determined for this occupation should be the same as the prevalent age of admission to other non-industrial employments and that it should in no case be lower than the compulsory school-leaving age.
- (2) They considered that in view of the need of young persons for rest, further education and recreation, the hours of work of young domestic workers, up to the eighteen

years of age, should be shorter than those of adult domestic workers. The experts were unanimous in suggesting that overtime work should be absolutely prohibited to young domestic workers.

- (3) They agreed that young workers should not be employed on work which is not suitable to their age and state of development.
- (4) They agreed further that young domestic workers should not be employed at night.
- (5) They suggested that young domestic workers should be entitled to holidays with pay, in accordance with the standard applied to young wage earners in general."

तो मैं स्रापको यह बतलाना चाहता हूं कि उस में यह भी लिखा हैं:

"The experts believed that various methods could be used as appropriate to national conditions for determining standards concerning conditions of life and employment of domestic workers, including—

- (a) legal provisions covering all workers:
- (b) special legal provisions applicable to domestic workers;
  - (c) model contracts;
  - (d) collective agreements;
- (e) action under public authority such as that of the National Institute of House workers in the United Kingdom."

तो उस में आगे चल कर बोकेशनल ट्रेनिंग के बारे में बहुत सा अच्छी अच्छी बातें, अच्छे सजेशंस दिये गये हैं। हमारे लेबर मिनिस्टर महोदय ने उन्हें पढ़ा ही होगा ।

"The experts recognised that vocational training for domes ic work should be considered on a par with vocational training for other occupations, and they considered that there

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was a need for schemes or instruction of a theoretical and practical nature leading to official recognised certificates.

They recognised that such training is organised both under systems of vocational schools or centres and under systems of apprenticeship.

They emphasised that such training should be by appropriate methods, and they recognised that difficulties of control exist in a system of apprenticeship for domestic work. They therefore requested that this question should be examined further.

They proposed that, in addition to basic training, opportunities should be provided for complementary training, for persons already in employment and that their qualifications should be officially recognised by diplomas or certificates.

They suggested that opportunities should be provided for specialised training leading to officially recognised diplomas or certificates.

They recognised the need for supervision of private schools, particularly in respect of the standard and quality of the training given."

उप सभापित महोदय, तो इसमें इतनी अच्छी सजेशंस हैं। मैंने अभो पूरा पढ़ कर नहीं सुनाया है। इस में फानों ग मैंनेटिरियल हिन्दुस्तान टाइम्स, और बहुत सारे अखबारों में निकला है। इस कटिंग को पढ़ ने का मेरे पास वक्त नहीं है इसलिए उपसभापित महोदय, कुछ थोड़ा सा आपको नोट कराना चाहता हूं। डोमेस्टिक सर्वेन्ट्स के बारे में एडीटिरियल नोट्स में काफी आपा है, बहुत अच्छी तरह सोच समझ के बातें लिखी गई है। खाली बिल का सेंस लेकर यहां बिल का विरोध किया गया है। आप में व बात से नाराज न हों है।

Improving lot of Domestic Servants

Hindustan
Times, 8.2.59.

Domestic Workers' Service Terms

Hindustan
Times, 17.3.59
and also of
20.3.59.

Statesman,

2.3.59.

House Servants may get Hindustan holidays and leave with pay

Domestic Servants— Editorial comment

Domestic Workers' Hi: dustan Standard, 7 8.59.

मैं श्रापको यरोप के कई देशों के लेजिस्लेशन के बारे में थोड़े से दृष्टांत देता चाहता हूं। मैं श्रमी श्रापको पांच मिनट में बतला देता चाहता हूं कि किन किन देशों में इस विषय पर लेजिस्लेशन ए हैं। मेरे पास समय नहीं है, नहीं तो मैं श्रापको विस्तार के साथ बतलाता।

SHRI SONUSING DHANSING PATIL: You cannot hurry.

Let us hear that.

श्री पां० ना० राजभीज : तो इटली में डोमे।स्टक वर्कतं के लिये जो सिक्तनेस इंश्योरेंस की व्यवस्था है वह इस प्रकार है :

"Sickness Insurance (Domestic Workers) Act No. 35, to extend health care insurance to workers employed on family domestic services."

सदस्य लोग कहते हैं कि दूसरे देशों में कुछ नहीं हो रहा है । मैं कहता हूं सारो दुनिया में इस बारे में लेजिस्लेशन हो रहा है, लेकिन जब हम बोलना चाहते हैं तब जंजाल मच जाता है । मलाया फैंडरेशन की बात मैं ग्रापको बताता हं :

"Contracts of Employment, etc. An Ordinance to amend the Employment Ordinance 1955, No. 43 of 1956. Assented to on 11th December, 1956—'Domestic Servant' added to the definition of an employee on contract."

डोमेस्टिक वर्क र श्रान्यन ने गवनमेट से अप र ग्रपाल के जारेए जो डिमांड की है उस में

श्रव में श्रापको बताता हूं कि नारते में डोमे-स्टिक वर्क में के बारे में क्या ले जिस्लेशन है। उपसभापति जी, मेरे पास ववत नहीं है श्रौर मझे संक्षेप में प्रपना भाषण खत्म करना है इसलिए मैं मोटो मोटा बातें बता रहा हूं। माननी । सदस्य जरा ध्यान से सुने ।

"Since long our popular Government has been deceiving us . . .

"Temporary Act of 3rd December, 1948 respecting the conditions of employment of domestics as amended by Act of 23rd November, 1959."

#### Our Demands:

लिखा है :

अब ग्राप देखिये कि ू० एस० <mark>एस० ग्रार० में</mark> इस संबंब में क्या है :

1. Maximum working hours should be 8 hours a day.

Labour Policy in the U.S.S.R. (1917-1928) by Margaret Dewar.

2. There should be weekly holidays.

Decree No. 161-31st August 1920. (Interruptions.)

3. At the time of illness, free medical treatment should be given with pay.

अब यूरोप को लोजिए। वहां बहुत पहले से हो उनके बारे में सोच लिया गया था।

4. Provision for Servants quar-

Life and Work in Medieval Europe (fifth to fifteenth centuries).

5. One month's notice prior to termination of service or in lieu one month's salary.

इसो संबंध में मैं श्रापको एक एक्सदेक्ट पढ कर सुनाता हं :

6. One month's annual leave with

"The class of domestic and farm numbers: servants also grew in hired by the month or year, they enjoyed more stable conditions and were protected from unemployment and from the rise in price of the necessities of life, since they were lodged, fed and clothed; but domestic service in those days, although based upon freedom of contract, was exceedingly restricted by the au'horitarian traditions of the past, which obliged the servant to remain in his place until he had obtained permission to leave and which even conferred upon the master the right of corporal punishment."

pay.

उपसभापति जी, इसके अलावा और भी दो, तीन पौइंट्स में बतलाना चाहता है। बात यह है कि दिल्ली से प्राल इंडिया

- 7. Holidays during festivals with pay.
- 8. At the time of transfer, both ways railway fare should be given along with pay prior to termination of service in outstations.
- 9. Payment of salary on the first day of each month.
- 10. Bonus according to service during the year.
- 11. Aged and under-age servants should not be given work beyond their capacity.
- 12. Maternity protection."

MR. DEPUTY CHAIRMAN: It is time, Mr. Rajabhoj.

SHRI BHUPESH GUPTA Bengal): He can continue in the next session.

MR. DEPUTY CHAIRMAN: are you going to do with the Bill?

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श्री पां० ना० राजभोज : अभी मैंते सतम नहीं किया ।

Messages from

Mr. DEPUTY CHAIRMAN: You have already taken one hour.

श्री पां० ना० राज भोज: ग्रमी एकाव घंटा भौर बोल्गा ।

Mr. DEPUTY CHAIRMAN: You finish it now. Tell me what you are going to do with the Bill ultimately?

SHRI R. P. N. SINHA: Next Session (Interruptions.)

श्री पां० ना० राजभोज: ग्रगर हाउस की इच्छा है तो नेवस्ट। सेशन में में अपना भाषण जारी करूंगा '

Mr. DEPUTY CHAIRMAN: All right. There are two messages.

### MESSAGES FROM THE LOK SABHA

I. THE MINERAL OILS (ADDITIONAL DUTIES OF EXCISE AND CUSTOMS) AMENDMENT BILL, 1959

II. THE MARRIED WOMEN'S PROPERTY (Extension) Bill, 1959

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: --

"In accordance with the provigions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959, as passed by Lok Sabha at its sitting held on the 18th December 1959.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

II

"In accordance with the provisions of rule 120 of the Rules Procedure and Conduct of Business in Lok Sabha. I am directed to inform you that Lok Sabha, at sitting held on the 18th December, 1959, agreed without any amendment to the Married Women's Property (Extension) Bill, 1959, which was passed by Rajya Sabha at its sitting held on the 30th November, 1959."

Sir, I lay the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill 1959, on the Table.

MR. DEPUTY CHAIRMAN: House stands adjourned till 11-00 A.M on Monday.

> The House then adjourned at five of the clock till eleven of the clock on Monday, the 21st December, 1959.